Directorate General of Foreign Trade Udyog Bhawan **DES-V Section**

The Meeting No.24/AM-19 dated 28.02.2019 actually held on 13.03.2019 for the licensing year 2018-19 to consider the cases under Duty Exemption Schemes (Chapter-4) in Conference Room No.11 of under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
5.No.	Name of the representatives and then are	AT&DC
1	Dr. Ram Asrey Lal, Sr. General Manager	AEPC
2	Shri J.D. Giri, Vice President	DC, MSME
3	Shri Santosh Das, Asst. Director	
1	Shri S.K.Mohapatra, DDG	DGFT
5	Shri Dinesh Baid, FTDO	DGFT

The agenda for meeting No. 24/AM-19 dated 28.02.2019 and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER

: 24/84-ALC3/2018 MEETING DATE : 28.02.2019

	CORPORATES PVT.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00651/AM19/	KLATIC	Lic.No/Date:0310795570 27.04.2015	Defer Date: 11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Mumbai. Committee decided to ask the firm and RA to furnish the following information:

Manufacturing process, stagewise wastage with justification of the Export Product from firm.

Hard copy of the application from RA. 2.

The case stands deferred for re-listing on 11.04.2019.

Case No.:228/24/84- ALC3/2018	Party Name:SUPERHOUSE LTD.,	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File	RLA File	Lic.No/Date:0610038154	Defer Date: 11.04.2019
2:01/84/050/00652/AM19/	:06/24/040/00004/AM16/	18.05.2015	

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kanpur. Committee decided to ask RA to furnish the hard copy of the application.

The case stands deferred for re-listing on 11.04.2019.

Case No.:232/24/84- ALC3/2018	Party Name: SUPERHOUSE LTD.,	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File	RLA File	Lic.No/Date:0610038161	Defer Date: 11.04.2019
:01/84/050/00656/AM19/	:06/24/040/00008/AM16/	19.05.2015	

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kanpur. Committee decided to ask RA to furnish the hard copy of the application.

The case stands deferred for re-listing on 11.04.2019.

Meet No/Date:24/84-Status: Party Name:S.K. 4 Case No.:229/24/84-

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ALC3/2018	EXPORTS	ALC3/2018 28.02.2019	Deferred
HQ File	RLA File	Lic.No/Date:0610038169	Defer Date: 11.04.2019
:01/84/050/00653/AM19/	:06/24/040/00010/AM16/	03.06.2015	

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kanpur. Committee decided to ask the firm and RA to furnish the following information:

CAD/Sketch of the Export Product from firm.

Hard copy of the application from RA.

The case stands deferred for re-listing on 11.04.2019.

Case No.:230/24/84- ALC3/2018	Party Name: SH. EXPORTS PVT		Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00654/	RLA File AM19/ :07/24/040/0006	2/AM16/	Lic.No/Date:0710108309 03.06.2015	Defer Date: 11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application.

The case stands deferred for re-listing on 11.04.2019.

	Case No.:231/24/84- ALC3/2018	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
,	HQ File :01/84/050/00655/AM19/	RLA File :07/24/040/00094/AM16/	Lic.No/Date:0710108377 16.06.2015	Defer Date: 11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application.

The case stands deferred for re-listing on 11.04.2019.

Case No.:77/24/84- ALC3/2018	Party Name: ARVIND LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File	RLA File	Lic.No/Date:0810135643	Defer Date: 11.04.2019
:01/84/050/00501/AM19/	:08/24/040/00113/AM16/	15.07.2015	

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad and firm has submitted their request on 06.03.2019 alongwith application for ratification of norms against the above said Adv. Authorisation. Committee decided to ask the firm to furnish the following information:

1. Nature of all relevant manmade fibres

Content of each import and also cotton in the export product
 Stagewise wastage with justification of wastage claimed

The case stands deferred for re-listing on 11.04.2019.

Case No.:233/24/84- ALC3/2018		Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
HQ File	RLA File	Lic.No/Date:0810135699	





:01/84/050/00657/AM19/ :08/24/040/00121/AM16/ 20.07.2015

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad and firm has submitted their request on 06.03.2019 alongwith application for ratification of norms against the above said Adv. Authorisation. After detailed deliberation, decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:234/24/84- ALC3/2018	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00658/AM19/	RLA File :05/24/040/00242/AM16/	Lic.No/Date:0510395290 12.08.2015	Defer Date: 11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, CLA, and New Delhi. Committee decided to ask RA to furnish the hard copy of the application.

The case stands deferred for re-listing on 11.04.2019.

Case No.:53/24/84- ALC3/2018	Party Name:ARVIND LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File	RLA File	Lic.No/Date:0810135840	Defer Date: 11.04.2019
:01/84/050/00477/AM19/	:08/24/040/00140/AM16/	13.08.2015	

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad and firm has submitted their request on 06.03.2019 alongwith application for ratification of norms against the above said Adv. Authorisation. Committee decided to ask the firm to furnish the following information:

1. Nature of all relevant manmade fibres

2. Content of each import and also cotton in the export product

3. Stagewise wastage with justification of wastage claimed

The case stands deferred for re-listing on 11.04.2019.

Case No.:52/24/84- ALC3/2018	Party Name:ARVIND LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File	RLA File	Lic.No/Date:0810135921	Defer Date: 11.04.2019
:01/84/050/00476/AM19/	:08/24/040/00155/AM16/	24.08.2015	

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad. After detailed deliberation, Committee decided to ask the firm to furnish the following information:

1. Nature of all relevant manmade fibres

2. Content of each import and also cotton in the export product

3. Stagewise wastage with justification of wastage claimed

The case stands deferred for re-listing on 11.04.2019.

Case No ALC3/2	0.:235/24/84- 018	Party Name:NARASIMHA MURTHY.MR(PROP.TE CHNO FLEX	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
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	INDUSTRIES)		
HQ File	RLA File	Lic.No/Date:0710108638	Defer Date: 11.04.2019
:01/84/050/00659/AM19	:07/24/040/00177/AM16/	25.08.2015	

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application.

The case stands deferred for re-listing on 11.04.2019.

Case No.:54/24/84- ALC3/2018	Party Name:ARVIND LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File	RLA File	Lic.No/Date:0810135938	Defer Date: 11.04.2019
:01/84/050/00478/AM19/	:08/24/040/00160/AM16/	27.08.2015	

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad and firm has submitted their request on 06.03.2019 alongwith application for ratification of norms against the above said Ad. Authorisation. Committee decided to ask the firm to furnish the following information:

1. Nature of all relevant manmade fibres

2. Content of each import and also cotton in the export product

3. Stagewise wastage with justification of wastage claimed

The case stands deferred for re-listing on 11.04.2019.

ALC3/2018	Party Name:PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
HQ File :01/84/050/00660/AM19/	RLA File :07/24/040/00174/AM16/	Lic.No/Date:0710108665	

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 19.02.2019 and email dated 25.02.2019 alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:237/24/84- ALC3/2018	Party Name:ARVIND LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
HQ File :01/84/050/00661/AM19/	:08/24/040/00167/AM16/	Lic.No/Date:0810136057 15.09.2015	

Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad and firm has submitted their request on 06.03.2019 alongwith application for ratification of norms against the above said Adv. Authorisation. After detailed deliberation, NC decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

16 Case No.:238/24/84- Party Name:ARVIND Meet No/Date:24/84- Status:



ALC3/2018	GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	ALC3/2018 28.02.2019	Deferred
HQ File	RLA File	Lic.No/Date:0810136124	Defer Date: 11.04.2019
:01/84/050/00662/AM19/	:08/24/040/00210/AM16/	29.09.2015	

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmadabad. Committee decided to ask RA to furnish the hard copy of the application.

The case stands deferred for re-listing on 11.04.2019.

	Case No.:41/24/84- ALC3/2018	Party Name: GANGA ACROWOOLS LIMITE	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
17	HQ File :01/84/050/00465/AM19/	RLA File :30/24/040/00009/AM16	Lic.No/Date:3010103615 01.10.2015	Defer Date: 11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ludhiana. Committee decided to ask RA to furnish the hard copy of the application.

The case stands deferred for re-listing on 11.04.2019.

Case No.:239/24/84- ALC3/2018	Party Name: ARVIND LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00663/AM19/	RLA File :08/24/040/00223/AM16/	Lic.No/Date:0810136297 15.10.2015	Defer Date: 11.04.2019

18 Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmadabad. Committee decided to ask the firm and RA to furnish the following information:

1. To explain the weight of export is higher than import from firm.

2. Hard copy of the application from RA.

The case stands deferred for re-listing on 11.04.2019.

Case No.:240/24/84- ALC3/2018	Party Name:G.R.CORPORATION	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00664/AM19/		Lic.No/Date:0610038256 19.11.2015	Defer Date: 11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kanpur. Committee decided to ask RA to furnish the hard copy of the application.

The case stands deferred for re-listing on 11.04.2019.

	Case No.:242/24/84- ALC3/2018	Party Name: CLOTHING CONNECTIONS,	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00666/AM19/	RLA File :32/24/040/00029/AM16/	Lic.No/Date:3210077748 20.11.2015	Defer Date: 11.04.2019



automatically opened and hard copy still not received from RA, Coimbatore. Committee decided to ask RA to furnish the hard copy of the application.

The case stands deferred for re-listing on 11.04.2019.

Case No.:241/24/84- ALC3/2018	Party Name:SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File	RLA File	Lic.No/Date:3210077756	Defer Date: 11.04.2019
:01/84/050/00665/AM19/	:32/24/040/00033/AM16/	01.12.2015	

- Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Coimbatore. Committee decided to ask the firm and RA to furnish the following information:
 - 1. Input to be given in square meter,
 - 2. Sketch and CAD both of export product.
 - Hard copy of the application from RA.

The case stands deferred for re-listing on 11.04.2019.

	Case No.:244/24/84- ALC3/2018	Party Name: AADIDEV TRADE INTERNATIONAL	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
22	HQ File	RLA File	Lic.No/Date:0710109194	Defer Date
	:01/84/050/00668/AM19/	:07/24/040/00331/AM16/	22.12.2015	11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.

	Case No.:243/24/84- ALC3/2018	Party Name:FASHION MATRIX OVERSEAS,	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
23	HQ File :01/84/050/00667/AM19/	RLA File :07/24/040/00336/AM16/	Lic.No/Date:0710109218 05.01.2016	Defer Date: 11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application.

The case stands deferred for re-listing on 11.04.2019.

	Case No.:247/24/84- ALC3/2018	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
24	HQ File :01/84/050/00671/AM19/	RLA File :07/24/040/00341/AM16/	Lic.No/Date:0710109261 13.01.2016	Defer Date: 11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.

25 Case No.:57/24/84-	Party Name: GANGA	Meet No/Date:24/84-	Status:





ALC3/2018	ACROWOOLS LIMITED	ALC3/2018 28.02.2019	Deferred
HQ File :01/84/050/00481/AM19/	RLA File :30/24/040/00038/AM16/	Lic.No/Date:3010103703 25.01.2016	Defer Date: 11.04.2019
Decision: Committee con	sidered the case as per ag	enda and observed that	tha assa .

Case No.:42/24/84- ALC3/2018	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
HQ File	RLA File	Lic.No/Date:0810137167	
:01/84/050/00466/AM19/	:08/24/040/00389/AM16/	09.02.2016	

Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad and firm has submitted their request to this office on 05.03.2019 alongwith application for ratification of norms against the above said Adv. Authorisation. After detailed deliberation, NC decided to ratify the norms for import item Sl. No. 3 to 7 net to net + 1% wastage and remaining as applied on input of the export product for the above advance authorization.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:257/24/84- ALC3/2018	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710109412	Defer Date
:01/84/050/00681/AM19/	:07/24/040/00382/AM16/	17.02.2016	11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask the firm and RA to furnish the following information:

Export product name with end use

2. Manufacturing process

3. Stagewise wastage for each export product for each input

4. Justification for claiming wastage

Hard copy of the application from RA.

The case stands deferred for re-listing on 11.04.2019.

The case stands deferred for re-listing on 11.04.2019.

	Case No.:260/24/84- ALC3/2018	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
28	HQ File	RLA File	Lic.No/Date:0710109548	Defer Date
	:01/84/050/00684/AM19/	:07/24/040/00415/AM16/	22.03.2016	11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.

29 Case No.:43/24/84-	Party Name:SURYA	Meet No/Date:24/84-	Status:
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ALC3/2018	техтесн,		ALC3/2018 28.02.2019	Deferred
HQ File :01/84/050/00467/AM19/	RLA File :22/24/040/00129/	AM16/	Lic.No/Date:2210015484 23.05.2016	Defer Date: 11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Chandigarh. Committee decided to ask the firm and RA to furnish the following information:

1. Manufacturing process, reason for no claiming of wastage in manufacturing the export product from the input item from the firm.

2. Hard copy of the application from RA.

The case stands deferred for re-listing on 11.04.2019.

	Case No.:44/24/84- ALC3/2018	Party Name: APSARA SILKS	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
30	HQ File :01/84/050/00468/AM19/	RLA File :07/24/040/00014/AM17/	Lic.No/Date:0710109884 30.05.2016	Defer Date: 11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.

	Case No.:45/24/84- ALC3/2018	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
31	HQ File	RLA File	Lic.No/Date:3510044947	Defer Date
	:01/84/050/00469/AM19/	:35/24/040/00009/AM17/	31.05.2016	11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Madurai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.

Case No.:46/24/84- ALC3/2018	Party Name:PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
HQ File :01/84/050/00470/AM19/		Lic.No/Date:0710110036 01.07.2016	

32 Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 16.11.2018 alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

33	Case No.:47/24/84- ALC3/2018	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0710110049	Defer Date
	:01/84/050/00471/AM19/	:07/24/040/00124/AM17/	04.07.2016	11.04.2019





Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask the firm and RA to furnish the following information:

1. Export product name with end use

2. Manufacturing process

3. Stagewise wastage for each export product for each input

4. Justification for claiming wastage

Hard copy of the application from RA.

The case stands deferred for re-listing on 11.04.2019.

	Case No.:101/24/84- ALC3/2018	Party Name:AUTOLIV INDIA PVT. LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
2.4	HQ File :01/84/050/00525/AM19/	RLA File :07/24/040/00140/AM17/	Lic.No/Date:0710110132 21.07.2016	

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 26.02.2019 alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:48/24/84- ALC3/2018	Party Name:GAURAV INTERNATIONAL	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00472/AM19/	RLA File :05/23/040/00232/AM17/	Lic.No/Date:0510399395 09.08.2016	Defer Date: 11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, CLA, New Delhi. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.

	Case No.:49/24/84- ALC3/2018	Party Name:DUCERE TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
36	HQ File :01/84/050/00473/AM19/	RLA File :09/24/040/00221/AM17/	Lic.No/Date:0910064044 16.08.2016	Defer Date: 11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Hyderabad. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.

37	Case No.:50/24/84- ALC3/2018	Party Name:PIONEER POLYLEATHERS LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00474/AM19/	RLA File :05/24/040/00268/AM17/	Lic.No/Date:0510399582 30.08.2016	Defer Date: 11.04.2019

automatically opened and hard copy still not received from RA, CLA, New Delhi. Committee





decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.

Case No.:116/24/84- ALC3/2018	Party Name:PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
HQ File :01/84/050/00540/AM1 9/	RLA File :07/24/040/00183/AM17/	Lic.No/Date:071011033 7 30.08.2016	

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 16.11.2018 alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as under:

	S.No.	Export Product	Export Quantity		Import item	Quantity
	1.	FLYAWAY TOP STYLE NO.010027 MADE OUT OF 100% SILK 16M/M DOUBLE GGT FINISHMENT SOLID DYED COLOUR BLACK GSM 80 (+/-10%)	140.000 Number	1.	100% SILK 16M/M DOUBLE GGT 44INCH FINISHMENT SOLID DYED COLOR BLACK GSM 80 (+/- 10%)	As applied
38		& 100% SILK 10M/M DOUBLE GGT FINISHMENT SOLID DYED COLOUR BLACK GSM 40 (+/-10%)		2.	100% SILK 10M/M GGT 44INCH FINISHMENT SOLID DYED COLOR BLACK GSM 40 (+/- 10%)	As applied
	2.	Half Sleeve Top Style No.410036 Made out of 100% SILK 10M/M GGT FINISHMENT SOLID DYED COLOR BLACK GSM 40 (+/-10%)	100.000 Number	2.	100% SILK 10M/M GGT 44INCH FINISHMENT SOLID DYED COLOR BLACK GSM 40 (+/- 10%)	As applied
	3.	Crepin Style no.010056 Made out of 100% SILK 10M/M GGT FINISHMENT SOLID DYED COLOR ANTIQUE GSM 40 (+/-10%)	120.000 Nunber	3.	100% SILK 10M/M GGT 44INCH FINISHMENT SOLID DYED COLOR ANTIQUE GSM 40 (+/-10%)	As applied
		Foil Top Style No.100033 Made Out of 100% SILK 10M/M GGT FINISHMENT SOLID DYED COLOR ANTIQUE GSM 40 (+/-10%)	140.000 Number	3.	100% SILK 10M/M GGT 44INCH FINISHMENT SOLID DYED COLOR ANTIQUE GSM 40 (+/-10%)	2.1 square meter/ per piece
			110.000 Number	1.	100% SILK 16M/M DOUBLE GGT 44INCH FINISHMENT SOLID DYED	1.38 square meter/ per piece





•	GSM 80 (+/-10%)			COLOR BLACK GSM 80 (+/-10%)	
6.	Vintage Skirt Style No.220004 Made Out of 100% SILK 5.5M/M CRINKLE CHIFFION FINISHMENT SOLID DYED COLOR ANTIQUE GSM 30 (+/-10%)	Number	4.	100% SILK 5.5M/M CRINKLE CHIFFION 43INCH FINISHMENT SOLID DYED COLOR ANTIQUE GSM 30 (±/-10%)	

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:51/24/84- ALC3/2018	Party Name: CHELSEA MILLS LLP	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00475/AM19/	RLA File :05/23/040/00283/AM17/	Lic.No/Date:0510399780 20.09.2016	Defer Date 11.04,2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, CLA, New Delhi. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.

	Case No.:125/24/84- ALC3/2018	Party Name:PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
40	HQ File :01/84/050/00549/AM 19/	RLA File :07/24/040/00222/AM17/	Lic.No/Date:071011046 8 30.09.2016	

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 16.11.2018 along with application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:117/24/84- ALC3/2018	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710110493	Defer Date
:01/84/050/00541/AM19/	:07/24/040/00199/AM17/	05.10.2016	

Decision: Committee considered the case as per agenda and observed that the case was 41 automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask the firm and RA to furnish the following information:

- Export product name with end use
- 2. Manufacturing process
- Stagewise wastage for each export product for each input 3.
- Justification for claiming wastage 4.
- Hard copy of the application from RA.

The case stands deferred for re-listing on 11.04.2019.

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	Case No.:136/24/84- ALC3/2018	Party Name:MASTURLAI PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
42	HQ File :01/84/050/00560/AM19/	RLA File :07/24/040/00249/AM17/	Lic.No/Date:0710110645 15.11.2016	Defer Date: 11.04.2019
	Decision: Committee considered the case as per agenda and observed that the automatically opened and hard copy still not received from RA, Bangalore. Comm to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.			

Case No.:128/24/84- ALC3/2018	Party Name:AUTOLIV INDIA PVT. LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
HQ File	RLA File	Lic.No/Date:0710110662	
:01/84/050/00552/AM19/	:07/24/040/00231/AM17/	17.11.2016	

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 26.02.2019 alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:140/24/84- ALC3/2018	Party Name:PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
HQ File :01/84/050/00564/AM19 /	RLA File :07/24/040/00266/AM17	Lic.No/Date:0710110671 18.11.2016	

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 16.11.2018 alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as under:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	STYLE 1065 TOSCANA TOP MADE OUT OF 100% SILK 16M/M CDC FINISHMENT SOLID DYED COLOR BLACK GSM 80 (+/- 10%)	79.000 Number	1.	100% SILK 16M/M CDC 43INCH FINISHMENT SOLID DYED COLOR BLACK GSM 80 (+/- 10%)	As applied
2.	STYLE 1065 TOSCANA TOP MADE OUT OF 100% SILK 16M/M CDC FINISHMENT SOLID DYED COLOR RFD FOR JADE GSM 80 (+/- 10%)	68.000 Number	2,	100% SILK 16M/M CDC 43INCH FINISHMENT SOLID DYED COLOR RFD FOR JADE GSM 80 (+/- 10%)	2.35 Sq.meter (as per CAD)
3.	STYLE 1065 TOSCANA	198.000	3.	100% SILK 16M/M	2.35 Sq





TOP MADE OUT OF Num 100% SILK 16M/M CDC FINISHMENT SOLID DYED COLOR RFD FOR BLUSH (LT-PINK) GSM 80 (+/- 10%)	CDC 43INCH FINISHMENT SOLID DYED COLOR RFD FOR BLUSH (LT- PINK) GSM 80 (+/- 10%)	per CAD)
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RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:69/24/84- ALC3/2018	Party Name: SRF LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
15	HQ File :01/84/050/00493/AM19/	RLA File :04/24/040/00152/AM1	Lic.No/Date:0410162561 09.12.2016	Defer Date: 11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Chennai. Committee decided to ask the firm and RA to furnish the following information:

1. Content of input Sl. No. 1,2 & 4 in the export product from firm.

Hard copy of the application from RA.

The case stands deferred for re-listing on 11.04.2019.

Case No.:245/24 ALC3/2018	4/84-	Party Name: PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
HQ File :01/84/050/0066		RLA File :07/24/040/00290/AM17/ nsidered the case as per ager	Lic.No/Date:0710110773	

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 16.11.2018 alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

47	Case No.:246/24/84- ALC3/2018	Party Name: GARDEN CITY FASHIONS PVT. LIMITED,	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00670/AM19/	RLA File :07/24/040/00291/AM17/	Lic.No/Date:0710110798 15.12.2016	Defer Date: 11.04,2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application.

The case stands deferred for re-listing on 11.04.2019.

48	Case No.:66/24/84- ALC3/2018	Party Name: FASHION ACCESSORIES	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
	HQ File :01/84/050/00490/AM19/	RLA File :05/23/040/00453/AM17/	Lic.No/Date:0510400931 26.12.2016	





Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:248/24/84- ALC3/2018	Party Name: COLOR LINES CLOTHING INDIA PVT LTD,	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
49	HQ File :01/84/050/00672/AM19/		Lic.No/Date:0710110913 05.01.2017	Defer Date: 11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.

Case No.:250/24/84- ALC3/2018	Party Name:PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
HQ File	RLA File	Lic.No/Date:0710110946	
:01/84/050/00674/AM19/	:07/24/040/00335/AM17/	11.01.2017	

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 15.11.2018 alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:249/24/84- ALC3/2018	Party Name:FIBERTEX PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
51	HQ File :01/84/050/00673/AM19/	RLA File :07/24/040/00317/AM17/	Lic.No/Date:0710110961 12.01.2017	Defer Date: 11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application.

The case stands deferred for re-listing on 11.04.2019.

	Case No.:121/24/84- ALC3/2018	Party Name: QUALIANCE INTERNATIONAL PVT.LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
52	HQ File :01/84/050/00545/AM19/	RLA File :03/95/040/00753/AM17/	Lic.No/Date:0310810628 19.01.2017	Defer Date: 11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Mumbai. Committee decided to ask the firm and RA to furnish the following information:

- 1. Sample of CAD of Export Product Sl. No. 1 from firm.
- 2. CAD and Sketch of Export Product Sl. No. 2





3. Hard copy of the application from RA. The case stands deferred for re-listing on 11.04.2019.

	Case No.:55/24/84- ALC3/2018	Party Name: SMART FIT GARMENTS	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
53	HQ File :01/84/050/00479/AM19/	RLA File :32/24/040/00037/AM17/	Lic.No/Date:3210078091 31.01.2017	Defer Date: 11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Coimbatore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.

	Case No.:251/24/84- ALC3/2018	Party Name:SWATY BHINDE - LOUVERLINE BLINDS	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
54	HQ File :01/84/050/00675/AM19/	RLA File :07/24/040/00306/AM17/	Lic.No/Date:0710111065 02.02.2017	Defer Date: 11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.

	Case No.:56/24/84- ALC3/2018	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
55	HQ File :01/84/050/00480/AM19/	RLA File :35/24/040/00049/AM17/	Lic.No/Date:3510045104 03.02.2017	Defer Date: 11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Madurai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.

Case No.:252/24/84- ALC3/2018	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710111124	Defer Date: 11.04.2019
:01/84/050/00676/AM19/	:07/24/040/00354/AM17/	14.02.2017	

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Banglore. Committee decided to ask the firm and RA to furnish the following information:

- Functioning with justification of claiming various finishing chemical from firm.
 Percentage of chemical of each export product to be given export product wise
- Wastage claimed to yarn to finish product for each export product
- 4. Hard copy of the application from RA.

The case stands deferred for re-listing on 11.04.2019.

57 Case No.:258/24/84-	Party Name:BHARAT	Meet No/Date:24/84-	Status:





ALC3/2018	SILKS	ALC3/2018 28.02.2019	Deferred
HQ File	RLA File	Lic.No/Date:0710111135	Defer Date
:01/84/050/00682/AM19/	:07/24/040/00363/AM17/	16.02.2017	11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.

Case No.:261/24/84- ALC3/2018	Party Name:PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
HQ File :01/84/050/00685/A M19/	RLA File :07/24/040/00406/AM17/	Lic.No/Date:0710111291 17.03.2017	

Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 15.11.2018 alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as under:

	S.No.	Export Product	Export Quantity		Import item	Quantity
	1.	E61V3107 SURI JACKET, MADE OUT OF 100% NYLON MESH GSM 20 COLOR NAVY, 100% SILK ORGANZA 6M/M	Number	1.	100% SILK ORGANZA 6M/M IN WIDTH 108-110 CM COLOR NAVY GSM 23 (+/- 10%)	4.20 Sq. Meter / per piece
8		GSM 23, COLOR NAVY, LINING FABRIC 100% SILK 8M/M GGT GSM 35, COLOR NAVY		3.	100% SILK 8M/M GGT 44 INCH FINISHMENT SOLID DYED COLOR NAVY GSM 35 (+/- 10%) LINING FABRIC	1.12 Sq. Meter / per piece
	2.	E61V3107 SURI JACKET, MADE OUT OF 100% NYLON MESH GSM 20 COLOR BUBBLE, 100% SILK ORGANZA 6M/M	500.000 Number	2.	100% SILK ORGANZA 6M/M IN WIDTH 108-110 CM COLOR BUBBLE GSM 23 (+/- 10%)	4.20 Sq. Meter / per piece
	GSM 23, COLOR BUBBLE, LINING FABRIC 100% SILK 8M/M GGT GSM 35, COLOR BUBBLE		4.	100% SILK 8M/M GGT 44 INCH FINISHMENT SOLID DYED BUBBLE GSM 35 (+/- 10%) LINING FABRIC liance of other usual condi	1.12 Sq. Meter / per piece	

Case No.:256/24/84- 59 ALC3/2018	Party Name: AUTOLIV INDIA PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
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HO EIL		
HQ File	RLA File	Lic.No/Date:0710111302
·01/94/050/00000/43 510/	0.7 (2.1/2.1.)	E10.140/12atc.0/10111302
:01/84/050/00680/AM19/	:07/24/040/00357/AM17/	20.03.2017

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 26.02.2019 along with application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

C3/2018	TOOLS COMPANY INDIA PVT. LTD.	ALC3/2018 28.02.2019	Status: Deferred
File 34/050/00686/AM19/	RLA File :07/24/040/00403/AM17/	Lic.No/Date:0710111326 23.03.2017	Defer Date: 11.04.2019
3	File 84/050/00686/AM19/	INDIA PVT. LTD. File 84/050/00686/AM19/ RLA File :07/24/040/00403/AM17/	INDIA PVT. LTD. 28.02.2019 File RLA File Lic.No/Date:0710111326

Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.

Case No.:259/24/84- ALC3/2018	Party Name:AUTOLIV INDIA PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
HQ File	RLA File	Lic.No/Date:0710111406	
:01/84/050/00683/AM19/	:07/24/040/00386/AM17/	12.04.2017	

Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 26.02.2019 alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:62/24/84- ALC3/2018	Party Name:INDAUTO FILTERS,	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
62	HQ File	RLA File	Lic.No/Date:0710111467	Defer Date
	:01/84/050/00486/AM19/	:07/24/040/00018/AM18/	25.04.2017	11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.

	Case No.:58/24/84- ALC3/2018	Party Name:SHUBHAM POLYSPIN PVT. LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
63	HQ File :01/84/050/00482/AM19/	RLA File :08/24/040/00023/AM18/	Lic.No/Date:0810140184 01.05.2017	Defer Date: 11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad. Committee decided to ask RA to furnish the hard copy of the application.





The case stands deferred for re-listing on 11.04.2019.

Case No.:60/24/84- ALC3/2018	Party Name:ARVIND LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00484/AM19/	RLA File :08/24/040/00014/AM18/	Lic.No/Date:0810140232 04.05.2017	Defer Date: 11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad. Committee decided to ask the firm and RA to furnish the following information:

Content of each input in the export product from firm.

Hard copy of the application from RA.

The case stands deferred for re-listing on 11.04.2019.

Case No.:59/24/84- ALC3/2018	Party Name:AADIDEV TRADE INTERNATIONAL	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710111570	Defer Date
:01/84/050/00483/AM19/	:07/24/040/00031/AM18/	09.05.2017	11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.

Case No.:61/24/84- ALC3/2018	Party Name:ARVIND LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File	RLA File	Lic.No/Date:0810140269	Defer Date
:01/84/050/00485/AM19/	:08/24/040/00026/AM18/	09.05.2017	11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad. Committee decided to ask the firm and RA to furnish the following information:

1. Weight of export product is higher of both the input put in together from firm.

2. Content of each input in the export product.

3. Hard copy of the application from RA.

The case stands deferred for re-listing on 11.04.2019.

The case stands deferred for re-listing on 11.04.2019.

	Case No.:88/24/84- ALC3/2018	Party Name:GRASIM INDUSTRIES LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
67	HQ File :01/84/050/00512/AM19/	RLA File :34/24/040/00266/AM17/	Lic.No/Date:3410043201 18.05.2017	Defer Date: 11.04.2019
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Vadodara. Committee decided to ask RA to furnish the hard copy of the application			

68 Case No.:63/24/84- Party Name:PRET Meet No/Date:24/84- Status: Approved

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ALC3/2018	INTERPRET CLOTHING PRIVATE LIMITED	ALC3/2018 28.02.2019	
HQ File :01/84/050/00487/AM 19/	RLA File :07/24/040/00049/AM18	Lic.No/Date:0710111625 19.05.2017	

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 15.11.2018 alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as under:

S.N o.	Export Product	Export Quantity		Import item	Quantity allowed
1.	2GG050476E GALAXY DRESS MADE OUT OF 100% SILK 12M/M GGT FINISHMENT SOLID DYED COLOR ANTIQUE GSM 60 (+/- 10%) & ART	Number	1.	100% SILK 12M/M GGT 44INCH FINISHMENT SOLID DYED COLOR ANTIQUE GSM 60 (+/- 10%)	As applied
	NO UE-20846 LINING FABRIC 95% POLYESTER 5% SPANDEX COLOR ANTIQUE GSM 96 (+/- 10%)		5.	ART NO UE-20846 LINING FABRIC 95% POLYESTER 5% SPANDEX WIDTH 54 INCH COLOR ANTIQUE GSM 96 (+/-10%)	As applied
2.	2GG160003E GALAXY MAXI DRESS MADE OUT OF 100% SILK 12M/M GGT FINISHMENT SOLID DYED COLOR ANTIQUE GSM 60 (+/- 10%) & ART	150.000 Number	1.	100% SILK 12M/M GGT 44INCH FINISHMENT SOLID DYED COLOR ANTIQUE GSM 60 (+/- 10%)	4.32 Sq Meter
	NO UE-20846 LINING FABRIC 95% POLYESTER 5% SPANDEX COLOR ANTIQUE GSM 96 (+/- 10%)		5.	ART NO UE-20846 LINING FABRIC 95% POLYESTER 5% SPANDEX WIDTH 54 INCH COLOR ANTIQUE GSM 96 (+/-10%)	1.85 Sq. Meter
3.	2GG010379E GALAXY TOP MADE OUT OF 100% SILK 8M/M GGT FINISHMENT SOLID DYED COLOR ANTIQUE GSM 40 (+/- 10%) & ART	325.000 Number	2.	100% SILK 8M/M GGT 44INCH FINISHMENT SOLID DYED COLOR ANTIQUE GSM 40 (+/- 10%)	3.0 Sq.Meter
	NO UE-20846 LINING FABRIC 95% POLYESTER 5% SPANDEX COLOR ANTIQUE GSM 96 (+/-		5.	ART NO UE-20846 LINING FABRIC 95% POLYESTER 5% SPANDEX WIDTH 54 INCH COLOR ANTIQUE GSM 96 (+/-10%)	1.48 Sq.Meter





4.	2CI053132E THE	1 200 000				
1	2CI053132E THE GALORE LACE DRESS MADE OUT OF 100% SILK 8M/M GGT FINISHMENT SOLID DYED COLOR MIDNIGHT GSM 40 (+/-	Number	3.	GGT 44INCH FINISHMENT SOLID DYED COLOR MIDNIGHT GSM 40 (+/- 10%)		
	10%) & ART NO UE- 20846 LINING FABRIC 95% POLYESTER 5% SPANDEX COLOR MIDNIGHT GSM 96 (+/- 10%)		6.	ART NO UE-20846 LINING FABRIC 95% POLYESTER 5% SPANDEX WIDTH 54 INCH COLOR MIDNIGHT GSM 96 (+/-10%)	••	
5.	2GG010373E GOLIDIE TOP MADE OUT OF 100% SILK 12M/M GGT FINISHMENT SOLID DYED COLOR ANTIQUE GSM 60 (+/- 10%)	360.000 Number	1.	100% SILK 12M/M GGT 44INCH FINISHMENT SOLID DYED COLOR ANTIQUE GSM 60 (+/- 10%)	As applied	
6.	2VG530036E GALAXY WRAP MADE OUT OF 100% SILK 8M/M GGT FINISHMENT SOLID DYED COLOR ANTIQUE GSM 40 (+/- 10%)	100.000 Number	2.	100% SILK 8M/M GGT 44INCH FINISHMENT SOLID DYED COLOR ANTIQUE GSM 40 (+/- 10%)	As applied	
7.	2GG050098E EMBELLISHE D FLAPPER DRESS MADE OUT OF ARTILE NO D075 LACE FABRIC 100% NYLON COLOR	165.000 Number	4.	ARTILE NO D075 LACE FABRIC 100% NYLON WIDTH 150 CMS COLOR BLACK GSM 102.06 (+/- 10%)	As applied	
	BLACK GSM 102.06 (+/- 10%) & ART NO UE- 20846 LINING FABRIC 95% POLYESTER 5% SPANDEX COLOR BUFF GSM 96 (+/-10%)		7.	ART NO UE-20846 LINING FABRIC 95% POLYESTER 5% SPANDEX WIDTH 54 INCH COLOR BUFF GSM 96 (+/-10%)	As applied	
8.	2LC160008T DOREEN HOOK AND EYE GOWN MADE OUT OF ARTILE NO D075 LACE FABRIC 100% NYLON COLOR BLACK GSM 102.06 (+/- 10%) & ART NO UE- 20846 LINING FABRIC 95% POLYESTER 5% SPANDEX COLOR RAIN GSM 96 (+/-10%)	50.000 Number	8.	ART NO UE-20846 LINING FABRIC 95% POLYESTER 5% SPANDEX WIDTH 54 INCH COLOR RAIN GSM 96 (+/-10%)	As applied	
9.	YY 1 3 ID Y 1	50.000 Number	4.	ARTILE NO D075 LACE FABRIC 100% NYLON WIDTH 150 CMS COLOR	As applied	





NO D075 LACE FABRIC	BLACK GSM 102.06
100% NYLON COLOR	(+/- 10%)
BLACK GSM 102.06 (+/- 10%) & ART NO UE- 20846 LINING FABRIC 95% POLYESTER 5% SPANDEX COLOR RAIN GSM 96 (+/-10%)	8. ART NO UE-20846 As applied LINING FABRIC 95% POLYESTER 5% SPANDEX WIDTH 54 INCH COLOR RAIN GSM 96 (+/-10%)

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:115/24/84- ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
69	HQ File :01/84/050/00539/AM19/	RLA File :03/95/040/00095/AM18/	Lic.No/Date:0310813521 25.05.2017	Defer Date: 11.04.2019
	Decision: Committee considered the case as per agenda and automatically opened and hard copy still not received from RA, M ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.			that the case was mmittee decided to

Case No.:161/24/84- ALC3/2018	Party Name:ARVIND OG NONWOVENS PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
HQ File :01/84/050/00585/AM19/ Decision : Committee cor	RLA File :08/24/040/00028/AM18/	Lic.No/Date:0810140439 06.06.2017	

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad and firm has submitted their request on 06.03.2019 alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:64/24/84- ALC3/2018	Party Name:PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
HQ File	RLA File	Lic.No/Date:0710111812	
:01/84/050/00488/AM19/	:07/24/040/00097/AM18/	22.06.2017	

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad and firm has submitted their request on 15.11.2018 alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

72	Case No.:92/24/84- ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File	RLA File	Lic.No/Date:3410043310	Defer Date:





:01/84/050/00516/AM19/	-24/24/040/0000		
	IN THE THOUSON A VITA	23.06.2017	11.04.2019
Decision: Committee cor	sidered the case as per ag	renda and observed that	1 11

case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Vadodara. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.

	Case No.:65/24/84- ALC3/2018	Party Name:GUPTA ENTERPRISES	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
73	HQ File :01/84/050/00489/AM19/	RLA File :26/24/040/00009/AM18/	Lic.No/Date:2610012806 28.07.2017	Defer Date: 11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Visakhapatnam. decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.

Case No.:221/24/84- ALC3/2018	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00645/AM19/	RLA File :56/24/040/00020/AM18/	Lic.No/Date:5610005200 23.08.2017	Defer Date: 11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Indore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.

Case No.:102/24/84- ALC3/2018	Party Name:KORRUN INDIA PVT LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00526/AM19/ Decision: Committee con	RLA File :07/24/040/00154/AM18/	Lic.No/Date:0710112077 31.08.2017	Defer Date

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.

Case No.:67/24/84- ALC3/2018	Party Name:MASTURLAL PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00491/AM19/	RLA File :07/24/040/00135/AM18/	Lic.No/Date:0710112125 12.09.2017	Defer Date:

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask the firm and RA to furnish the following information:

Weight of export product is higher than in input from firm.

Hard copy of the application from RA.

The case stands deferred for re-listing on 11.04.2019.





	Case No.:109/24/84- ALC3/2018	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Withdrawn
77	HQ File :01/84/050/00533/AM19/	RLA File :07/24/040/00181/AM18/	Lic.No/Date:0710112212 03.10.2017	

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. As informed by AEPC member of the Norms Committee that the above said licence is not alive. Therefore, NC decided to withdrawn the case.

Case No.:118/24/84- ALC3/2018	Party Name:BHARAT SILKS	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710112289	Defer Date
:01/84/050/00542/AM19/	:07/24/040/00188/AM18/	23.10.2017	11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application.

The case stands deferred for re-listing on 11.04.2019.

	Case No.:87/24/84- ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
79	HQ File :01/84/050/00511/AM19/	RLA File :34/24/040/00186/AM18/	Lic.No/Date:3410043586 06.11.2017	Defer Date: 11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Vadodara. Committee decided to ask RA to furnish the hard copy of the application.

The case stands deferred for re-listing on 11.04.2019.

	Case No.:119/24/84- ALC3/2018	Party Name:FIBERTEX PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
80	HQ File :01/84/050/00543/AM19/	RLA File :07/24/040/00195/AM18/	Lic.No/Date:0710112393 10.11.2017	Defer Date: 11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application.

The case stands deferred for re-listing on 11.04.2019.

	Case No.:126/24/84- ALC3/2018	Party Name:PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
81	HQ File :01/84/050/00550/AM19/	RLA File :07/24/040/00226/AM18/	Lic.No/Date:0710112396	

Decision : Committee considered the case as automatically opened and hard copy still not submitted their request on 16.11.2018 alongwith





above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:207/24/84- ALC3/2018	Party Name:SIDWIN FABRIC PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred	
2	HQ File	RLA File	Lic.No/Date:0810141319	Defer Date:	

82 :01/84/050/00631/AM19/ :08/24/040/00191/AM18/ 11.04.2019 Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.

15.11.2017

	Case No.:120/24/84- ALC3/2018	Party Name:AUTOLIV INDIA PVT. LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
22	HQ File :01/84/050/00544/AM19/	RLA File :07/24/040/00201/AM18/	Lic.No/Date:0710112454 23.11.2017	

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 26.02.2019 along with application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:137/24/84- ALC3/2018	Party Name:PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
HQ File :01/84/050/00561/AM 19/	RLA File :07/24/040/00247/AM18	Lic.No/Date:0710112492 06.12.2017	

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 15.11.2018 along with application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the 84 norms for the above advance authorization as under:

S.No.	Export Product	Export Quantity		Import item	Quantity
1.	18-1-002040-DR01031 3D FLAT CHIFFON DRESS (FUSCA) MADE OUT OF 100% COTTON VOILE 80S / 44 INCH FINISHMENT: SOLID DYED COLOR PORCELIAN GSM 80 (+/-10%) AND LINING		1.	ITEM NO. STRETCH POLY GGT FSFS027; CONTENT:95%POL Y, 5% SPANDEX; WEIGHT: 106GSM; WIDTH: 145CM; COLOR: PORCELIAN	As applied



_	The second secon					
	FABRIC ITEM NO. STRETCH POLY GGT FSFS027; CONTENT:95%POLY, 5% SPANDEX; WEIGHT: 106GSM; WIDTH: 145CM; COLOR: PORCELIAN GSM 106 (+/-10%)					
2.	E21WD608 AMIA DRESS MADE OUT OF 100% NYLON MESH / 52 INCH FINISHMENT: SOLID DYED COLOR AURA GSM 30 (+/-10%) AND LINING FABRIC ITEM NO. STRETCH POLY GGT FSFS027; CONTENT:95%POLY, 5% SPANDEX; WEIGHT: 106GSM; WIDTH: 145CM; COLOR: AURA GSM 106 (+/-10%)	Number	2.	ITEM NO. STRETCH POLY GGT FSFS027; CONTENT:95%POL Y, 5% SPANDEX; WEIGHT: 106GSM; WIDTH: 145CM; COLOR: AURA		
3.	E21 WD608 AMIA DRESS MADE OUT OF 100% NYLON MESH / 52 INCH FINISHMENT: SOLID DYED COLOR DARK OZONE GSM 40 (+/- 10%) AND LINING FABRIC ITEM NO. STRETCH POLY GGT FSFS027; CONTENT:95%POLY, 5% SPANDEX; WEIGHT: 106GSM; WIDTH: 145CM; COLOR: ANTIQUE GSM 106 (+/-10%)	60.000 Number	3.	ITEM NO. STRETCH POLY GGT FSFS027; CONTENT:95%POL Y, 5% SPANDEX; WEIGHT: 106GSM; WIDTH: 145CM; COLOR: DARK OZONE	As applied	
4.	E411R508 PHYRINA BLOUSE MADE OUT OF 100% SILK GGT 40GSM / 44 INCH FINISHMENT: SOLID DYED COLOR ANTIQUE GSM 40 (+/- 10%) AND LINING FABRIC ITEM NO. STRETCH POLY GGT FSFS027;	225.000 Number	4.	ITEM NO. STRETCH POLY GGT FSFS027; CONTENT:95%POL Y, 5% SPANDEX; WEIGHT: 106GSM; WIDTH: 145CM; COLOR: ANTIQUE	As applied	





5.	CONTENT:95%POLY, 5% SPANDEX WEIGHT: 106GSM WIDTH: 145CM COLOR: ANTIQUE GSM 106 (+/-10%)	(; (; (;			
6.	E411R508 PHYRINA BLOUSE MADE OUT OF 100% SILK GGT 40GSM 44 INCH FINISHMENT: SOLID DYED COLOR NAVY GSM 40 (+/-10%) AND LINING FABRIC ITEM NO. STRETCH POLY GGT FSFS027; CONTENT:95%POLY, 5% SPANDEX; WEIGHT: 106GSM; WIDTH: 145CM; COLOR: NAVY GSM 106 (+/-10%)	Number	5.	POLY GGT FSFS027 CONTENT:95%POL Y, 5% SPANDEX WEIGHT: 106GSM, WIDTH: 145CM; COLOR: NAVYs	
	E411R608 FRANCISCA DRESS MADE OUT OF 100% SILK GGT 40GSM / 44 INCH FINISHMENT: SOLID DYED COLOR NAVY GSM 40 (+/-10%) AND LINING FABRIC ITEM NO. STRETCH POLY GGT FSFS027; CONTENT:95%POLY, 5% SPANDEX; WEIGHT: 106GSM; WIDTH: 145CM; COLOR: NAVY GSM 106 (+/-10%)	293.000 Number	6.	ITEM NO. STRETCH POLY GGT FSFS027; CONTENT:95%POL Y, 5% SPANDEX; WEIGHT: 106GSM; WIDTH: 145CM; COLOR: NAVY	meter /per piece
	BLOUSE MADE OUT OF 100% SILK ORGANZA 30GSM / 44 INCH FINISHMENT:SOLID DYED COLOR NAVY GSM 30 (+/-10%),	300.000 Number	7.	ITEM NO. STRETCH POLY GGT FSFS027; CONTENT:95%POL Y, 5% SPANDEX; WEIGHT: 106GSM; WIDTH: 145CM; COLOR: NAVY ITEM NO. POLY	As applied
	LINING FABRIC ITEM NO. STRETCH POLY GGT FSFS027; CONTENT:95%POLY, 5% SPANDEX; WEIGHT: 106GSM (+/-		0.	GGT; CONTENT:100%POL YESTER; WEIGHT: 60GSM; WIDTH: 115CM; COLOR: NAVY	As applied





	10%); WIDTH: 145CM COLOR: NAVY & COMBO FABRIC ITEM NO. POLY GGT CONTENT:100%POLY ESTER; WEIGHT 60GSM (+/-10%) WIDTH: 115CM COLOR: NAVY	& 1 ; ; ; ;				
9.	2GG030136E DEVERE EMBELLISHED MINISKIRT MADE OUT OF 100% VISCOSE GGT 70GSM 44 INCH FINISHMENT: SOLID DYED COLOR WHISKEY GSM 70 (+/-10%) & LINING FABRIC ITEM NO. UE 20846; CONTENT:95%POLYE STER, 5% SPANDEX WOVEN FABRIC; WEIGHT: 96GSM (+/-10%); WIDTH: 140CM; COLOR: WHISKEY	Number	9.	ITEM NO. UE 20846, CONTENT:95%POL YESTER, 5% SPANDEX WOVEN FABRIC; WEIGHT: 96GSM; WIDTH: 140CM; COLOR: WHISKEY		
	2CI150066E WINDS OF CHANGE BEADED SLIP DRESS MADE OUT OF 100% SILK GGT 40GSM (+/-10%) / 44 INCH FINISHMENT: SOLID DYED COLOR BUFF & LINING FABRIC ITEM NO. UE 20846; CONTENT:95%POLYE STER, 5% SPANDEX WOVEN FABRIC; WEIGHT: 96GSM; WIDTH: 140CM; COLOR: BUFF	Number	10.	ITEM NO. UE 20846; CONTENT:95%POL YESTER, 5% SPANDEX WOVEN FABRIC; WEIGHT: 96GSM; WIDTH: 140CM; COLOR: BUFF		
10.	2SB170005E DEVERE EMBELLISHED JUMPSUIT MADE OUT OF SATIN BACK CREPE / S90600 / 230 GSM (+/-10%) / / 82% TRIACETATE18% POLY / COL: SWAN, LINING FABRIC ITEM NO. UE 20846; CONTENT:95%POLYE	100.000 Number	11.	ITEM NO. UE 20846; CONTENT:95%POL YESTER, 5% SPANDEX WOVEN FABRIC; WEIGHT: 96GSM; WIDTH: 140CM; COLOR: SWAN	As applied	



	COMBO FABRIC 100% VISCOSE GGT 70GSN (+/-10%) / 44 FINISHMENT: SOLII	7; 1; & 6				
11.	DYED COLOR SWAN 2SW150063E WANTED COCKTAIL DRESS 19MM SILK STRETCH CHARM, 95GSM (+/- 10%) 44 INCH FINISHMENT: SOLID DYED COLOR PEACH & LINING FABRIC ITEM NO. UE 20846; CONTENT:95%POLYE STER, 5% SPANDEX WOVEN FABRIC; WEIGHT: 96GSM (+/- 10%); WIDTH: 140CM; COLOR: PEACH	S Number	12.	ITEM NO. UE 20846. CONTENT:95%POL YESTER, 5% SPANDEX WOVEN FABRIC; WEIGHT: 96GSM; WIDTH: 140CM; COLOR: PEACH		
12.	2SW170009E IN THE SPOTLIGHT SLAYER ONEJI MADE OUT OF 19MM SILK STRETCH CHARM, 95GSM (+/-10%) / 44 INCH FINISHMENT: SOLID DYED COLOR RAIN LINING FABRIC ITEM NO. UE 20846; CONTENT:95%POLYE STER, 5% SPANDEX WOVEN FABRIC; WEIGHT: 96GSM (+/-10%); WIDTH: 140CM; COLOR: RAIN & COMBO FABRIC 100% VISCOSE GGT 70GSM (+/-10%) / 44" FINISHMENT: SOLID DYED COLOR RAIN	Number	13.	ITEM NO. UE 20846; CONTENT:95%POL YESTER, 5% SPANDEX WOVEN FABRIC; WEIGHT: 96GSM; WIDTH: 140CM; COLOR: RAIN		
13.	2GG150047E DEVERE COCKTAIL DRESS MADE OUT OF 100% VISCOSE GGT 70GSM (+/- 10%) / 44" FINISHMENT: SOLID DYED COLOR	100.000 Number		ITEM NO. UE 20846; CONTENT:95%POL YESTER, 5% SPANDEX WOVEN FABRIC; WEIGHT: 96GSM; WIDTH: 140CM; COLOR:	As applied	





				THE WORLD STREET		
	ANTIQUE AND LINING FABRIC ITEM NO. UE 20846; CONTENT:95%POLYE STER, 5% SPANDEX WOVEN FABRIC; WEIGHT: 96GSM (+/-10%); WIDTH: 140CM; COLOR: ANTIQUE			ANTIQUE		
14.	2ME150043E WILD ROSE EMBELLISHED DRESS MADE OUT OF 100% NYLON MESH 20GSM (+/- 10%) / 44" FINISHMENT: SOLID DYED COLOR ANTIQUE AND LINING FABRIC ITEM NO. UE 20846; CONTENT:95%POLYE STER, 5% SPANDEX WOVEN FABRIC; WEIGHT: 96GSM (+/- 10%); WIDTH: 140CM; COLOR: ANTIQUE	Number	70.700	ITEM NO. UE 20846; CONTENT:95%POL YESTER, 5% SPANDEX WOVEN FABRIC; WEIGHT: 96GSM; WIDTH: 140CM; COLOR: ANTIQUE	3.17 Sq. Meter /Per piece	
15.	2SW040217P CLARA BOMBER JACKET MADE OUT OF 19MM PRINTED STRETCH SILK CHARMUESE, 94% SILK, 6% LYCRA, WILD ROSE PRINT / A-WS200 S/W	100.000 Number	16.	STRETCH SILK CHARMUESE, 94% SILK, 6% LYCRA, WILD ROSE PRINT / A-WS200 S/W / W- 52", CUTTABLE 48"	1.16 Sq. Meter /Per piece	
	/ W-52", CUTTABLE 48" GSM 95 (+/-10%) AND LINING FABRIC ITEM NO. UE 20846; CONTENT:95%POLYE STER, 5% SPANDEX WOVEN FABRIC; WEIGHT: 96GSM (+/- 10%); WIDTH: 140CM; COLOR: ROS		17.	ITEM NO. UE 20846; CONTENT:95%POL YESTER, 5% SPANDEX WOVEN FABRIC; WEIGHT: 96GSM; WIDTH: 140CM; COLOR: ROSE	3.03 Sq. Meter /Per piece	
16.	2PM040222P CLARA BOMBER JACKET MADE OUT OF POLY VISCOSE PRINTED FABRIC / 296- ANDREA / 67%VISCOSE, 33%POLYESTER * (WITHOUT BURN- OUT PRINT) / W- 139CM / COLOR WILD	80.000 Number	18.	ITEM NO. UE 20846; CONTENT:95%POL YESTER, 5% SPANDEX WOVEN FABRIC; WEIGHT: 96GSM; WIDTH: 140CM; COLOR: ROSE	As applied	





	ROSE GSM 95 (+/-10%)	
	AND LINING FABRIC	
	ITEM NO. UE 20846;	
	CONTENT:95%POLYE	
	STER, 5% SPANDEX	
	WOVEN FABRIC;	
	WEIGHT: 96GSM (+/-	
	10%); WIDTH: 140CM;	
	COLOR: ROSE	
RA	icerned may take necessary action subject to compliance of other usual conditions.	

	Case No.:138/24/84- ALC3/2018 Party Name:FASHION MATRIX OVERSEAS		Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred			
85	HQ File :01/84/050/00562/AM19/	RLA File :07/24/040/00253/AM18/	Lic.No/Date:0710112498 07.12.2017	Defer Date: 11.04.2019			
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.						

	Case No.:141/24/84- ALC3/2018 Party Name:FASHION MATRIX OVERSEAS		Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred			
86	HQ File :01/84/050/00565/AM19/	RLA File :07/24/040/00266/AM18/	Lic.No/Date:0710112578 20.12.2017	Defer Date: 11.04.2019			
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.						

	Case No.:68/24/84- ALC3/2018	Party Name: REFLEXIONS NARAYANI IMPEX PVT. LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred	
87	HQ File :01/84/050/00492/AM19/	RLA File :02/24/040/00152/AM18/	Lic.No/Date:0210208068 21.12.2017	Defer Date: 11.04.2019	
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kolkata. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.				

	Case No.:134/24/84- ALC3/2018	Party Name:BALIGA FISHNETS	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00558/AM19/	RLA File :07/24/040/00242/AM18/	Lic.No/Date:0710112590 22.12.2017	Defer Date: 11.04.2019
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application.			



The case stands deferred for re-listing on 11.04.2019.

	Case No.:144/24/84- ALC3/2018	Party Name:SAIT NAGJEE PURUSHOTHAM AND COMPANY PRIVATE LIMITE	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
89	HQ File :01/84/050/00568/AM19/		Lic.No/Date:0710112589 22.12.2017	Defer Date: 11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask the firm and RA to furnish the following information:

Manufacturing process and stage-wise wastage from firm.
 Hard copy of the application from RA.

The case stands deferred for re-listing on 11.04.2019.

	Case No.:142/24/84- ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00566/AM19/	RLA File :07/24/040/00269/AM18/	Lic.No/Date:0710112602 28.12.2017	Defer Date: 11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.

91	Case No.:143/24/84- ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00567/AM19/	RLA File :07/24/040/00268/AM18/	Lic.No/Date:0710112605 28.12.2017	Defer Date: 11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.

Case No.:3/13/84- ALC3/2018	Party Name:NARASIMHA MURTHY.MR(PROP.TE CHNO FLEX INDUSTRIES)	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00233/AM 19/	RLA File :07/24/040/00275/AM18/	Lic.No/Date:0710112655 09.01.2018	Defer Date: 11.04.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's reply has been received on 03.01.2019 referred to DIPP for their expedite comments. The case stands deferred for re-listing on 11.04.2019.

93 Case No.:179/24/84-Party Name:BUILDMET Meet No/Date:24/84-Status:

ALC3/2018	FIBRES PVT LTD.,	ALC3/2018 28.02.2019	Deferred
HQ File	RLA File	Lic.No/Date:0710112689	Defer Date
:01/84/050/00603/AM19/	:07/24/040/00286/AM18/		11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.

	Case No.:253/24/84- ALC3/2018	Party Name:FASHION MATRIX OVERSEAS	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
94	HQ File :01/84/050/00677/AM19/	RLA File :07/24/040/00291/AM18/	Lic.No/Date:0710112702 18.01.2018	Defer Date: 11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.

- 1 Alle	ase No.:254/24/84- LC3/2018	Party Name: NUVOCRAFT APPARELS INDIAPVT.LTD,	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	Q File	RLA File	Lic.No/Date:0710112717	Defer Date
	1/84/050/00678/AM19/	:07/24/040/00294/AM18/	19.01.2018	11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask the firm and RA to furnish the following information:

1. CAD/Sketch and measurement chart from firm.

2. Hard copy of the application from RA.

The case stands deferred for re-listing on 11.04.2019.

The street of	ase No.:255/24/84- LC3/2018	Party Name:PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
:01	Q File 1/84/050/00679/AM19/	RLA File :07/24/040/00297/AM18/	Lic.No/Date:0710112729 23.01.2018	

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 06.11.2018 alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:263/24/84-Party Name: FASHION Meet No/Date:24/84-Status: ALC3/2018 MATRIX OVERSEAS ALC3/2018 Deferred 97 28.02.2019

HQ File RLA File Lic.No/Date:0710112783 Defer Date: :01/84/050/00687/AM19/ :07/24/040/00303/AM18/ 06.02.2018 11.04.2019





Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.

	Case No.:70/24/84- ALC3/2018	Party Name:DHRUV GLOBALS LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
98	HQ File :01/84/050/00494/AM19/	RLA File :05/23/040/00454/AM18/	Lic.No/Date:0510405688 20.02.2018	Defer Date: 11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, CLA, New Delhi. decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.

Case No.:264/24/84- ALC3/2018	Party Name: GOKALDAS EXPORTS LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710112865	Defer Date
:01/84/050/00688/AM19/	:07/24/040/00330/AM18/	23.02.2018	

99 Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask the firm and RA to furnish the following information:

1. CAD/metrics of requirement of each input per piece of export product.

2. Hard copy of the application from RA.

The case stands deferred for re-listing on 11.04.2019.

	Case No.:265/24/84- ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
100	HQ File :01/84/050/00689/AM19/	RLA File :07/24/040/00328/AM18/	Lic.No/Date:0710112866 23.02.2018	Defer Date: 11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.

	Case No.:266/24/84- ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
101	HQ File :01/84/050/00690/AM19/	RLA File :07/24/040/00329/AM18/	Lic.No/Date:0710112867 23.02.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

102 Case No.:267/24/84-	D. J. M. COTT.		
102 Case 110207/24/64-	Party Name: GOKALDAS	Meet No/Date:24/84-	Status:
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ALC3/2018	EXPORTS LTD	ALC3/2018 28.02.2019	Deferred
HQ File	RLA File	Lic.No/Date:0710112869	Defer Date
:01/84/050/00691/AM19/	:07/24/040/00313/AM18/	23.02.2018	18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

	Case No.:268/24/84- ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
103	HQ File :01/84/050/00692/AM19/	RLA File :07/24/040/00334/AM18/	Lic.No/Date:0710112871 23.02.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04,2019.

	Case No.:272/24/84- ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
104	HQ File	RLA File	Lic.No/Date:0710112903	Defer Date
	:01/84/050/00696/AM19/	:07/24/040/00338/AM18/	01.03.2018	18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

	Case No.:269/24/84- ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
105	HQ File :01/84/050/00693/AM19/	RLA File :07/24/040/00346/AM18/	Lic.No/Date:0710112942 09.03.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

	Case No.:271/24/84- ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
106	HQ File :01/84/050/00695/AM19/	RLA File :07/24/040/00345/AM18/	Lic.No/Date:0710112943 09.03.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.



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	Case No.:71/24/84- ALC3/2018	Party Name:MAI COATS PRIVAT LIMITED,	OURA E	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
107	HQ File :01/84/050/00495/AM19/	RLA File :35/24/040/00040	/AM18/	Lic.No/Date:3510045303 12.03.2018	Defer Date: 18.04.2019
	Decision: Committee cons decided to refer the case to The case stands deferred fo	idered the case as DPIIT.	per agen		nt papers and

	Case No.:91/24/84- ALC3/2018	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
108	HQ File :01/84/050/00515/AM19/	RLA File :34/24/040/00370/AM18/	Lic.No/Date:3410043959 12.03.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Vadodara. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04,2019.

	Case No.:270/24/84- ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
109	HQ File :01/84/050/00694/AM19/	RLA File :07/24/040/00347/AM18/	Lic.No/Date:0710112988 20.03.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application.

The case stands deferred for re-listing on 18.04.2019.

	Case No.:72/24/84- ALC3/2018	Party Name: AMBIKA COTTON MILLS LIMITED,	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
110	HQ File :01/84/050/00496/AM19/	RLA File :32/24/040/00063/AM18/	Lic.No/Date:3210078437 27.03.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Coimbatore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

	Case No.:73/24/84- ALC3/2018	Party Name:KKP SPINNING MILLS PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
111	HQ File :01/84/050/00497/AM19/	RLA File :32/24/040/00058/AM18/	Lic.No/Date:3210078440 03.04.2018	Defer Date: 18.04.2019

Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not decided to ask RA to furnish the hard copy of the application.

Committee



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The case stands deferred for re-listing on 18.04.2019.

112	Case No.:273/24/84- ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00697/AM19/	RLA File :07/24/040/00364/AM18/	Lic.No/Date:0710113059 05.04.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Banglore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

	Case No.:74/24/84- ALC3/2018	Party Name: ADITYA TIMPACK PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
113	HQ File :01/84/050/00498/AM19/	RLA File :52/24/040/00005/AM19/	Lic.No/Date:5210042587 06.04.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Surat. Committee decided to ask RA to furnish the hard copy of the application.

The case stands deferred for re-listing on 18.04,2019.

	Case No.:75/24/84- ALC3/2018	Party Name:GLOBAL MODE AND ACCESSORIES PVT. LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00499/AM19/	RLA File :05/23/040/00025/AM19/	Lic.No/Date:0510406138 17.04.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, CLA, New Delhi. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

	Case No.:76/24/84- ALC3/2018	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
115	HQ File :01/84/050/00500/AM19/	RLA File :04/24/040/00010/AM19/	Lic.No/Date:0410164239 23.04.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Chennai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

116	Case No.:78/24/84- ALC3/2018	Party Name: VRIJESH OVERSEAS PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00502/AM19/	RLA File :07/24/040/00012/AM19/	Lic.No/Date:0710113173 24.04.2018	Defer Date: 18.04.2019



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Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

117	Case No.:79/24/84- ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00503/AM19/	RLA File :07/24/040/00013/AM19/	Lic.No/Date:0710113211 01.05.2018	Defer Date: 18.04.2019
	Decision: Committee con	sidered the case as per ag	genda and observed that	the case

and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

	Case No.:274/24/84- ALC3/2018	Party Name:AUTOLIV INDIA PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
118	HQ File :01/84/050/00698/AM 19/	RLA File :07/24/040/00365/AM1 8/	Lic.No/Date:0710113240 07.05.2018	

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 26.02.2019 alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:80/24/84- ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
119	HQ File :01/84/050/00504/AM19/	RLA File :07/24/040/00036/AM19/	Lic.No/Date:0710113294 16.05.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

	Case No.:81/24/84- ALC3/2018	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
120	HQ File	RLA File	Lic.No/Date:0510406668	Defer Date
	:01/84/050/00505/AM19/	:05/24/040/00120/AM19/	29.05.2018	18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, CLA, New Delhi. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.



	Case No.:82/24/84- ALC3/2018	Party Name: GOKALDAS EXPORTS LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred	
121	HQ File :01/84/050/00506/AM19/	RLA File :07/24/040/00054/AM19/	Lic.No/Date:0710113361 29.05.2018		
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.				

	Case No.:84/24/84- ALC3/2018	Party Name:RADNIK EXPORTS	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
122	HQ File :01/84/050/00508/AM 19/	RLA File :05/24/040/00140/AM19	Lic.No/Date:051040674 8 05.06.2018	

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, CLA, New Delhi and firm has submitted their request on 06.06.2018 along with application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:83/24/84- ALC3/2018	Party Name: ASHUTOSH FIBER PVT. LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
123	HQ File :01/84/050/00507/AM19/	RLA File :08/24/040/00036/AM19/	Lic.No/Date:0810142746 06.06.2018	Defer Date: 18.04.2019
	opened and	nsidered the case as per a hard copy still not received the hard copy of the application re-listing on 18.04.2019.	genda and observed that	

	Case No.:86/24/84- ALC3/2018	Party Name:GRASIM INDUSTRIES LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred	
124	HQ File :01/84/050/00510/AM19/	RLA File :34/24/040/00029/AM18/	Lic.No/Date:3410044214 07.06.2018	Defer Date: 18.04.2019	
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Vadodara. Committee decided The case stands deformed for the application.				

125	ALC3/2018	Party Name: WEAR WELL INDIA PVT. LTD.,	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00509/AM19/	RLA File :05/24/040/00157/AM19/	Lic.No/Date:0510406792 08.06.2018	Defer Date:



The case stands deferred for re-listing on 18.04.2019.

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, CLA, New Delhi. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

Case No.:122/24/84- ALC3/2018	Party Name:SCHOELLER TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00546/AM19/		Lic.No/Date:0310821904 26.06.2018	Defer Date: 18.04.2019

Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Mumbai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

Case No.:89/24/84- ALC3/2018	Party Name:PRAFFUL OVERSEAS PVT. LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File	RLA File	Lic.No/Date:5210042688	Defer Date
:01/84/050/00513/AM19/	:52/24/040/00028/AM19/	05.07.2018	18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Surat. Committee decided to ask RA to furnish the hard copy of the application.

The case stands deferred for re-listing on 18.04.2019.

	Case No.:7/15/84- ALC3/2018	Party Name:LAHOTI OVERSEAS LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
128	HQ File :01/84/050/00263/AM19/	RLA File :03/95/040/00285/AM19/	Lic.No/Date:0310822129 05.07.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 03.12.2018, 31.01.2019 and last reminder dated 21.02.2019 to clarify how the weight of export product is 9 times higher than import products and if mixed with yarn then content of both products. No reply received from the firm. Committee decided to defer the case for re-listing on 18.04.2019.

Case No.:90/24/84- ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00514/AM19/	RLA File :07/24/040/00089/AM19/	Lic.No/Date:0710113550 09.07.2018	Defer Date:

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

Party Name:ARVIND LIMITED	Meet No/Date:24/84-	Status: Deferred
		1.156t 116/Bute.24/64-





		28.02.2019	photos
HQ File	RLA File	Lic.No/Date:0810143105	Defer Date: 18.04.2019
:01/84/050/00517/AM19/	:08/24/040/00070/AM19/	25.07.2018	

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad. Committee decided to ask RA to furnish the hard copy of the application.

The case stands deferred for re-listing on 18.04.2019.

	Case No.:94/24/84- ALC3/2018	Party Name:S.K. EXPORTS	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
131	HQ File	RLA File	Lic.No/Date:0610038933	Defer Date
	:01/84/050/00518/AM19/	:06/24/040/00019/AM19/	31.07.2018	18.04.2019

Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kanpur. Committee decided to ask RA to furnish the hard copy of the application.

The case stands deferred for re-listing on 18.04,2019.

	Case No.:95/24/84- ALC3/2018	Party Name:SCANPACK GLOBAL	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
132	HQ File :01/84/050/00519/AM19/	RLA File :56/21/040/00059/AM19/	Lic.No/Date:5610005457 03.08.2018	Defer Date: 18.04.2019

Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Indore. Committee decided to ask RA to furnish the hard copy of the application.

The case stands deferred for re-listing on 18.04.2019.

	Case No.:96/24/84- ALC3/2018	Party Name:UVIRAJ GLOBAL PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
133	HQ File :01/84/050/00520/AM19/	RLA File :06/24/040/00022/AM19/	Lic.No/Date:0610038938 06.08.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kanpur. Committee decided to ask RA to furnish the hard copy of the application.

The case stands deferred for re-listing on 18.04.2019.

		Party Name:G.R.CORPORATION	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
134	HQ File :01/84/050/00521/AM19/	RLA File :06/24/040/00025/AM19/	Lic.No/Date:0610038944 10.08.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kanpur. Committee decided to ask RA to furnish the hard copy of the application.

The case stands deferred for re-listing on 18.04.2019.



Case No.:98/24/84- ALC3/2018	Party Name:TODI RAYONS PVT.LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00522/AM19/	RLA File :52/24/040/00040/AM19/	Lic.No/Date:5210042731	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda and ob automatically opened and hard copy still not received from RA, Sura ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			the see

Case No.:99/24/84- ALC3/2018	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00523/AM19/	RLA File :56/24/040/00018/AM19/	Lic.No/Date:5610005461 17.08.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Indore. Committee decided to ask RA to furnish the hard copy of the application.

The case stands deferred for re-listing on 18.04,2019.

	Case No.:100/24/84- ALC3/2018	Party Name:COTTON WORLD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
137	HQ File :01/84/050/00524/AM19/	RLA File :07/24/040/00134/AM19/	Lic.No/Date:0710113749 23.08.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application.

The case stands deferred for re-listing on 18.04.2019.

	Case No.:103/24/84- ALC3/2018	Party Name:TODI RAYONS PVT.LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
138	HQ File :01/84/050/00527/AM19/	RLA File :52/24/040/00041/AM19/	Lic.No/Date:5210042738 23.08.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Surat. Committee decided to ask RA to furnish the hard copy of the application.

The case stands deferred for re-listing on 18.04.2019.

	Case No.:104/24/84- ALC3/2018	Party Name:ARVIND LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
139	HQ File :01/84/050/00528/AM 19/	RLA File :08/24/040/00039/AM1 9/	Lic.No/Date:0810143340 28.08.2018	Defer Date: 18.04.2019

automatically opened and hard copy still not received from RA, Ahmedabad. Committee





decided to ask the firm and RA to furnish the following information:

1. Manufacturing process, stagewise wastage and content of inputs in the Export Product from firm.

2. Hard copy of the application from RA.

The case stands deferred for re-listing on 18.04.2019.

	Case No.:163/24/84- ALC3/2018	Party Name:ARVIND LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
10		RLA File :08/24/040/00032/AM1 9/	Lic.No/Date:0810143350 28.08.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad. Committee decided to ask the firm and RA to furnish the following information:

1. Manufacturing process, stagewise wastage and content of inputs in the Export Product from firm.

2. Hard copy of the application from RA.

The case stands deferred for re-listing on 18.04.2019.

141	Case No.:105/24/84- ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00529/AM19/	RLA File :34/24/040/00135/AM19/	Lic.No/Date:3410044459 30.08.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Vadodara. Committee decided to ask RA to furnish the hard copy of the application.

The case stands deferred for re-listing on 18.04.2019.

Case No.:106/24/84- ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00530/AM19/	RLA File :34/24/040/00137/AM19/	Lic.No/Date:3410044461 30.08.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Vadodara. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

	Case No.:107/24/84- ALC3/2018	Party Name:K.K.P.SPINNING MILLS LTD,	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
143	HQ File :01/84/050/00531/AM19/	RLA File :32/24/040/00029/AM19/	Lic.No/Date:3210078634 03.09.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda along with other relevant papers and decided to refer the case to DPIIT.

The case stands deferred for re-listing on 18.04.2019.



Case No.:108/24/84- ALC3/2018	Party Name:SHAMIMSONS INTERNATIONAL	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00532/AM19/	RLA File :06/24/040/00030/AM19/ sidered the case as per as	Lic.No/Date:0610038968 06.09.2018	18 04 2010

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kanpur. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04,2019.

	Case No.:148/24/84- ALC3/2018	Party Name:BHARAT SILKS	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
145	HQ File :01/84/050/00572/AM1 9/	RLA File :07/24/040/00152/AM19	Lic.No/Date:071011382 4 07.09.2018	

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 24.01.2019 along with application for ratification of norms against the above said Adv. Authorisation. After detailed deliberation, NC decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:110/24/84- ALC3/2018	Party Name:SP EXIMS	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
146	HQ File :01/84/050/00534/AM19/	RLA File :07/24/040/00149/AM19/	Lic.No/Date:0710113858 18.09.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

	Case No.:111/24/84- ALC3/2018	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
147	HQ File :01/84/050/00535/AM19/	RLA File :07/24/040/00160/AM19/	Lic.No/Date:0710113859 18.09.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

148	Case No.:112/24/84- ALC3/2018	Party Name:MASTURLAL PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0710113864	Defer Date
	:01/84/050/00536/AM19/	:07/24/040/00064/AM19/	18.09.2018	18.04.2019





Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

	Case No.:113/24/84- ALC3/2018	Party Name:NANDAN DENIM LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
149	HQ File :01/84/050/00537/AM19/	RLA File :08/24/040/00205/AM19/	Lic.No/Date:0810143500 20.09.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad. Committee decided to ask RA to furnish the hard copy of the application.

The case stands deferred for re-listing on 18.04.2019.

	Case No.:12/21/84- ALC3/2018	Party Name:UNIRAY MEDICAL LLP	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
50	HQ File :01/84/050/00382/AM19/	:03/95/040/00620/AM19/	Lic.No/Date:0310823906 21.09.2018	Defer Date: 18.04.2019

Decision : Committee considered the case as noted that firm was asked on 21.02.2019 to furnish the clear justification of 3.52 sq.mtr polyester fabric with PCM 26.4 sq. metre, PU coated alongwith sample of the apron. No reply received from the firm. Committee decided to defer the case for re-listing on 18.04.2019.

Case No.:10/21/84- ALC3/2018	Party Name:MICROFIBER CORP.PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00380/AM19/	RLA File :03/95/040/00584/AM19/	Lic.No/Date:0310823933	Defer Date: 18.04.2019

	Case No.:114/24/84- ALC3/2018	Party Name:BHARAT EXPORTS	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00538/AM19/	RLA File :06/24/040/00032/AM19/	Lic.No/Date:0610038986 25.09.2018	18 04 2010
	Decision : Committee co automatically opened and h	nsidered the case as per a	genda and observed that	the case was

automatically opened and hard copy still not received from RA, Kanpur. Committee decided to ask RA to furnish the hard copy of the application.

The case stands deferred for re-listing on 18.04.2019.

GLOBAL PRIVATE ALC3/2018 Deferred	153 Case No.:123/24/84-	Party Name:UVIRAJ	Meet No/Date:24/84-	Status:
	ALC3/2018	GLOBAL PRIVATE	ALC3/2018	Deferred





	LIMITED	28.02.2019	
HQ File	RLA File	Lic.No/Date:0610038997	Defer Date: 18.04.2019
:01/84/050/00547/AM19/	:06/24/040/00036/AM19/	09.10.2018	

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kanpur. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

	Case No.:124/24/84- ALC3/2018	Party Name:TODI RAYONS PVT.LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
154	HQ File	RLA File	Lic.No/Date:5210042794	Defer Date
	:01/84/050/00548/AM19/	:52/24/040/00055/AM19/	09.10.2018	18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Surat. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

	Case No.:5/18/84- ALC3/2018	Party Name:BHARAT EXPORTS	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
55	HQ File :01/84/050/00318/AM19/	RLA File :06/24/040/00038/AM19/	Lic.No/Date:0610039006	Defer Date: 18.04.2019
	Decision: Committee con for re-listing on 18.04.201	to defer the cas		

	Case No.:127/24/84- ALC3/2018	Party Name:UVIRAJ GLOBAL PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
156	HQ File :01/84/050/00551/AM19/	RLA File :06/24/040/00039/AM19/	Lic.No/Date:0610039010 23.10.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kanpur. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

Case No.:129/24/84- ALC3/2018	Party Name:H. R. FAB	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00553/AM19/	RLA File :52/24/040/00062/AM19/	Lic.No/Date:5210042822 26.10.2018	
	dered the case as per agenda	26.10.2018 a Committee decided to defi	18.04.20 er the cas

Case No.:7/18/84- 158 ALC3/2018	Party Name:JINDAL WOOLLEN INDUSTRIES LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
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HQ File	DI A Est		
	RLA File :33/24/040/00001/AM19/	Lic.No/Date:3310030490	The same of the sa
Decision: Committee		71.10.2016	18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Panipat. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

	Party Name:MICROFIBER CORP.PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
:01/84/050/00381/AM19/	.03/93/040/00/31/AM19/	Lic.No/Date:0310824830 31.10.2018 genda along with other re	18 04 2010

noted that firm's application has been referred to DPIIT. Committee decided to defer the case for re-listing on 18.04.2019.

Case No.:130/24/84- ALC3/2018	Party Name:HRITIK EXIM	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00554/AM19/	RLA File :26/24/040/00011/AM19/	Lic.No/Date:2610012858 31.10.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Visakhapatnam. decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

	Case No.:131/24/84- ALC3/2018	Party Name:THREADS (INDIA) LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
161	HQ File :01/84/050/00555/AM19/	RLA File :06/24/040/00040/AM19/	Lic.No/Date:0610039022 31.10.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kanpur. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

	Party Name: ALPINE APPARELS PVT.LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File 62 :01/84/050/00371/AM19/ Decision: Committee co	:05/23/040/00348/AM19/	Lic.No/Date:0510408375 12.11.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, CLA, New Delhi. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

162 6 37 455			
163 Case No.:132/24/84-	Party Name: RADNIK	Meet No/Date:24/84-	Status
		1110ct 110/ Date. 24/04-	Status:



ALC3/2018	EXPORTS	ALC3/2018 28.02.2019	Deferred
HQ File	RLA File	Lic.No/Date:0510408391	Defer Date: 18.04.2019
:01/84/050/00556/AM19/	:05/24/040/00443/AM19/	13.11.2018	

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, CLA, New Delhi. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

	Case No.:133/24/84- ALC3/2018	Party Name:KORRUN INDIA PVT LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
164	HQ File :01/84/050/00557/AM19/	RLA File :07/24/040/00193/AM19/	Lic.No/Date:0710114149	Defer Date:

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

	Case No.:135/24/84- ALC3/2018	Party Name:G.R.CORPORATION	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
165	HQ File :01/84/050/00559/AM19/		Lic.No/Date:0610039031 20.11.2018	Defer Date 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kanpur. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

3/2018	FIBRES PRIVATE LIMITED	ALC3/2018 28.02.2019	Deferred
ile 4/050/00436/AM19/	RLA File :03/95/040/00776/AM19/	Lic.No/Date:0310825244 27.11.2018	Defer Date: 18.04.2019
1	/050/00436/AM19/	LIMITED le RLA File :/050/00436/AM19/	LIMITED 28.02.2019 le RLA File Lic.No/Date:0310825244

167	Case No.:139/24/84- ALC3/2018	Party Name:BHARAT EXPORTS	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00563/AM19/	RLA File :06/24/040/00047/AM19	Lic.No/Date:0610039042	Defer Date: 18.04.2019
	automatically opened and i	lard copy still not receive	r agenda and observed that d from RA, Kanpur. Comm n. The case stands deferred to	t the case was

168 Case No.:145/24/84- Party Name:SOLIFLEX Meet No/Date:24/84- ALC3/2018 PACKAGING PRIVATE ALC3/2018 Status: Deferred



	LIMITED	28.02.2019	
HQ File	RLA File	Lic.No/Date:0710114201	Defer Date: 18.04.2019
:01/84/050/00569/AM19/	:07/24/040/00210/AM19/	30.11.2018	

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

	Case No.:146/24/84- ALC3/2018	Party Name: ARJAN IMPEX PVT.LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
169	HQ File :01/84/050/00570/AM19/	RLA File :05/23/040/00382/AM19/	Lic.No/Date:0510408741 30.11.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA,CLA, New Delhi. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

	Case No.:147/24/84- ALC3/2018	Party Name:UNITED DRY GOODS (P) LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
170	HQ File :01/84/050/00571/AM19/		Lic.No/Date:0710114214 30.11.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

	Case No.:149/24/84- ALC3/2018	Party Name:BHARAT SILKS	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
171	HQ File :01/84/050/00573/AM 19/	RLA File :07/24/040/00213/A M19/	Lic.No/Date:0710114218 04.12.2018	

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 24.01.2019 alongwith application for ratification of norms against the above said Adv. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:150/24/84- ALC3/2018	Party Name:BHARAT SILKS	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
172	HQ File :01/84/050/00574/AM1 9/	RLA File :07/24/040/00214/AM1 9/	Lic.No/Date:0710114220 04.12.2018	
	Decision: Committee	considered the case as	per agenda and observed	that the case was



automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 24.01.2019 along with application for ratification of norms against the above said Adv. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:151/24/84- ALC3/2018	Party Name:NATROYAL INDUSTRIES PVT. LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
173	HQ File :01/84/050/00575/AM19/	RLA File :34/24/040/00283/AM19/	Lic.No/Date:3410044731 04.12.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Vadodara. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

		Party Name:TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
74	HQ File :01/84/050/00379/AM19/	RLA File :03/95/040/00846/AM19/	Lic.No/Date:0310825430 05.12.2018	Defer Date: 18.04.2019

Decision : Committee considered the case as noted that firm was asked on 21.02.2019 to furnish the manufacturing process, stage wise wastage of each input alongwith content of input of export product. Reply is awaited. Committee decided to defer the case for re-listing on 18.04.2019.

	Case No.:4/21/84- ALC3/2018	Party Name:GUPTA HAIR PRODUCTS (P) LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
175	HQ File :01/84/050/00374/AM19/	RLA File :04/24/040/00170/AM19/	Lic.No/Date:0410164951 06.12.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the requirement of cleaning liquid in Kgs and each stage of manufacturing process. The case stands deferred for re-listing on 18.04.2019.

	Case No.:152/24/84- ALC3/2018	Party Name:RIMA EXPORTS	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
176	HQ File :01/84/050/00576/AM19/	RLA File :06/24/040/00051/AM19/	Lic.No/Date:0610039051 06.12.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kanpur. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

Case No.:8/21/84- 177 ALC3/2018	Party Name: VENUS SAFETY & HEALTH PVT. LTD.,	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
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	· Commence of the commence of	
RLA File :03/95/040/00852/AM19/	Lic.No/Date:0310825510	Defer Date: 18.04.2019
	RLA File :03/95/040/00852/AM19/	RLA File Lic.No/Date:0310825510 :03/95/040/00852/AM19/ 07.12.2018

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's application has been referred to DPIIT. Committee decided to defer the case for re-listing on 18.04.2019.

	Case No.:3/21/84- ALC3/2018	Party Name:J C S IMPEX PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
78	HQ File :01/84/050/00373/AM19/	.02/24/040/00128/AM19/	T: N /S	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 22.02.2019 to clarify the range of GSM in high, 18 to 42 and 32 to 60 for each type of shawl, stoles and scarves, exported dimension in quantity with separate requirement of fabric of the specific GSM for each product to be given separately. Reply is not received so far. Committee decided to defer the case for re-listing on 18.04.2019.

	Case No.:153/24/84- ALC3/2018	Party Name:MAGN FOOTWEAR PRIV LIMITED	UM ATE	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
179	HQ File :01/84/050/00577/AM19/	RLA File :06/24/040/00052/Al	M19/	Lic.No/Date:0610039060 13.12.2018	Defer Date 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kanpur. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

	Case No.:154/24/84- ALC3/2018	Party Name: VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00578/AM19/	RLA File :03/95/040/00949/AM19/	Lic.No/Date:0310825671 14.12.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Mumbai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

	Case No.:155/24/84- ALC3/2018	Party Name: VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
181	HQ File :01/84/050/00579/AM19/	RLA File :03/95/040/00950/AM19/	Lic.No/Date:0310825672	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Mumbai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.



		Party Name: ALPINE APPARELS PVT.LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
82	HQ File :01/84/050/00395/AM19/	RLA File :05/23/040/00397/AM19/	Lic.No/Date:0510408937	
	Ple RLA File :01/84/050/00395/AM19/ :05/23/040/00397/AM19/ Decision: Committee considered the case as per a noted that firm's application has been referred to DP re-listing on 18.04.2019.		and the second s	18.04.2019

Case No.:156/24/84- ALC3/2018	Party Name:HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File 01/84/050/00580/AM19/	RLA File :05/23/040/00406/AM19/	Lic.No/Date:0510408977	Defer Date: 18.04.2019
-	ALC3/2018 HQ File 01/84/050/00580/AM19/	PERFORMANCE TEXTILES PRIVATE LIMITED HQ File 01/84/050/00580/AM19/ RLA File :05/23/040/00406/AM19/	PERFORMANCE ALC3/2018 TEXTILES PRIVATE LIMITED ALC3/2018 28.02.2019 Lic.No/Date:0510408977

Case No.:157/24/84- ALC3/2018	Party Name:TEXPORT OVERSEAS PVT.LTD,	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710114300	Defer Date
:01/84/050/00581/AM19/	:07/24/040/00232/AM19/	19.12.2018	18.04.2019

Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 14.01.2019 without any documents for ratification of norms against the above said Adv. Authorisation. Committee decided to defer the case for re-listing on 18.04.2019.

		Party Name:MODELAMA EXPORTS PVT LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00388/AM19/	RLA File :05/24/040/00528/AM19/	Lic.No/Date:0510409017	
	Decision: Committee considered the case as per agenda along with other relevant papers an noted that firm was asked on 22.02.2019 to furnish the CAD, Sketch and measurement chart. Preply received from the firm. Committee decided to defer the case for re-listing on 18.04.2019.			

	Case No.:158/24/84- ALC3/2018	Party Name:ULTRA DENIM PVT. LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
186	HQ File :01/84/050/00582/AM19/	RLA File :08/24/040/00307/AM19/	Lic.No/Date:0810144115 20.12.2018	Defer Date

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for relisting on 18.04.2019.



	Case No.:159/24/84- ALC3/2018	Party Name:ULTRA DENIM PVT. LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
187	HQ File :01/84/050/00583/AM19/	RLA File :08/24/040/00308/AM19/	Lic.No/Date:0810144116 20.12.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for relisting on 18.04.2019.

	Case No.:160/24/84- ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
188	HQ File :01/84/050/00584/AM19/	:07/24/040/00230/AM19/	Lic.No/Date:0710114306 20.12.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

189	Case No.:34/24/84- ALC3/2018	Party Name:GAURAV INTERNATIONAL	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00458/AM19/	RLA File :05/23/040/00423/AM19/	Lic.No/Date:0510409080 26.12.2018	Defer Date: 18.04.2019
	Decision: Committee consire-listing on 18.04.2019.	dered the case as per agenda.	Committee decided to defi	er the case for

	Case No.:30/24/84- ALC3/2018	Party Name:CAMPARI EXPORTS PVT.LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00454/AM19/	RLA File :05/23/040/00424/AM19/	Lic.No/Date:0510409103 27.12.2018	Defer Date: 18.04.2019
	Decision: Committee consire-listing on 18.04.2019.	dered the case as per agenda.		er the case for

Case No.:31/24/84- ALC3/2018	Party Name:KIKOMO	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00455/AM19/	RLA File :05/23/040/00415/AM19/	Lic.No/Date:0510409098 27.12.2018	Defer Date: 18.04.2019
Decision: Committee cons for re-listing on 18.04.2019	idered the case as per agend	la. Committee decided to	defer the cas

Case No.:162/24/84- 192 ALC3/2018	Party Name:KOTTEX INDUSTRIES PVT LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
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HO Ett.			
HQ File	RLA File	Lic.No/Date:5210042887	Defer Date: 18.04.2019
:01/84/050/00586/AM19/	:52/24/040/00073/AM19/	27.12.2018	

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Surat. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

Case No.:17/24/84- ALC3/2018	Party Name:PINNACLE CLOTHING CO	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00441/AM19/	RLA File :05/24/040/00546/AM19/	Lic.No/Date:0510409116 28.12.2018	Defer Date: 18.04.2019
Decision: Committee consire-listing on 18.04.2019.	dered the case as per agenda	. Committee decided to def	er the case fo

C3/2018	CLOTHING CO	ALC3/2018 28.02.2019	Deferred
File /84/050/00444/AM19/	RLA File :05/24/040/00549/AM19/	Lic.No/Date:0510409115 28.12.2018	Defer Date: 18.04.2019
14	File 84/050/00444/AM19/	File RLA File :05/24/040/00549/AM19/	File RLA File Lic.No/Date:0510409115

	Case No.:168/24/84- ALC3/2018	Party Name:NANDAN DENIM LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00592/AM19/	RLA File :08/24/040/00269/AM19/	Lic.No/Date:0810144194 01.01.2019	Defer Date 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for relisting on 18.04.2019.

	Case No.:169/24/84- ALC3/2018	Party Name:NANDAN DENIM LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
196	HQ File :01/84/050/00593/AM19/	RLA File :08/24/040/00270/AM19/	Lic.No/Date:0810144195 01.01.2019	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for relisting on 18.04.2019.

197	Case No.:2/21/84- ALC3/2018	Party Name:AYM SYNTEX LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00372/AM19/	RLA File :03/94/040/00845/AM19/	Lic.No/Date:0310826087 02.01.2019	Defer Date: 18.04.2019



Decision : Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 22.02.2019 to clarify the weight of export product is 88.26 times higher than the weight of input, the content of input to be similar in the export product. No reply received from the firm. Committee decided to defer the case for re-listing on 18.04.2019.

198	Case No.:9/24/84- ALC3/2018	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
	HQ File :01/84/050/00433/AM19/	RLA File :05/24/040/00560/AM19/	Lic.No/Date:0510409156 02.01.2019	
	Decision: Committee considered to ratify the porms	idered the case as per age	anda along with other releva	nt pape

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:18/24/84- ALC3/2018	Party Name: R & R IMPEX PVT. LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
IQ File 01/84/050/00442/AM19/	RLA File :05/24/040/00559/AM19/	Lic.No/Date:0510409155 02.01.2019	Defer Date: 18.04.2019
(IQ File 01/84/050/00442/AM19/	IQ File RLA File :05/24/040/00559/AM19/	PVT. LTD. ALC3/2018 28.02.2019 IQ File RLA File Lic.No/Date:0510409155

	Case No.:10/24/84- ALC3/2018	Party Name:RADNIK EXPORTS	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00434/AM19/	RLA File :05/24/040/00555/AM19/	Lic.No/Date:0510409188 03.01.2019	Defer Date: 18.04.2019

Case No.:15/24/84- ALC3/2018	Party Name:PEARLGLOBAL INDUSTRIES LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File 01/84/050/00439/AM19/	RLA File :05/24/040/00544/AM19/	Lic.No/Date:0510409175 03.01.2019	Defer Date: 02.05.2019
F	ALC3/2018 HQ File 01/84/050/00439/AM19/	ALC3/2018 Name:PEARLGLOBAL INDUSTRIES LIMITED HQ File RLA File 01/84/050/00439/AM19/ :05/24/040/00544/AM19/	Name:PEARLGLOBAL ALC3/2018 INDUSTRIES LIMITED ALC3/2018 28.02.2019 RLA File Lic.No/Date:0510409175

202	Case No.:19/24/84- ALC3/2018	Party Name:RADNIK EXPORTS	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00443/AM19/	RLA File :05/24/040/00551/AM19/	Lic.No/Date:0510409189 03.01.2019	Defer Date: 02.05.2019
	Decision: Committee considered the case as per agenda. re-listing on 02.05.2019.		. Committee decided to def	er the case fo

203 Case No.:28/24/84- Party Name:RADNIK Meet No/Date:24/84- Status:





ALC3/2018 28.02.2019	Deferred
Lic.No/Date:0510409186	Defer Date: 02.05,2019
)	28.02.2019

204	Case No.:33/24/84- ALC3/2018	Party Name:PEARLGLOBAL INDUSTRIES LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00457/AM19/	RLA File :05/24/040/00553/AM19/	Lic.No/Date:0510409176 03.01.2019	Defer Date: 02.05.2019
	Decision: Committee considered the case as per agenda. re-listing on 02.05.2019.		Committee decided to def	er the case fo

205	Case No.:2/24/84- ALC3/2018	Party Name:GLOBAL MODE AND ACCESSORIES PVT. LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00426/AM19/	RLA File :05/23/040/00446/AM19/	Lic.No/Date:0510409233 08.01.2019	Defer Date: 02.05.2019
	Decision: Committee considered the case as per agenda. re-listing on 02.05.2019.		Committee decided to def	er the case for

206	Case No.:8/24/84- ALC3/2018	Party Name: WELG FOOTWEARS	COME	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00432/AM19/	RLA File :05/24/040/00532/	AM19/	Lic.No/Date:0510409244 08.01.2019	Defer Date: 02.05.2019
	Decision: Committee consire-listing on 02.05.2019.	dered the case as pe	r agenda.		er the case for

207	Case No.:3/24/84- ALC3/2018	Party Name:GAURAV INTERNATIONAL	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00427/AM19/	RLA File :05/23/040/00452/AM19/	Lic.No/Date:0510409250 09.01.2019	02 05 2019
	Decision: Committee consistor re-listing on 02.05.2019	dered the case as per agenda.	Committee decided to de	fer the case

Case No.:13/24/84- ALC3/2018	Party Name:PINNACLE CLOTHING CO	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00437/AM19/	RLA File :05/24/040/00570/AM19/	Lic.No/Date:0510409280 09.01.2019	Defer Date: 02.05.2019
Decision: Committee consire-listing on 02.05.2019.	dered the case as per agenda.	Committee decided to defe	er the case fo





Case No.:21/24/84- ALC3/2018	Party Name:RICHA & CO	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00445/AM19/	RLA File :05/24/040/00566/AM19/	Lic.No/Date:0510409246 09.01.2019	
Decision: Committee consire-listing on 02.05.2019.	dered the case as per agenda.	Committee decided to def	02.05.2019 er the case for

Case No.:32/24/84- ALC3/2018	Party Name:AT HOME INDIA PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File 01/84/050/00456/AM19/	RLA File :05/23/040/00447/AM19/		Defer Date: 02.05.2019
(ALC3/2018 HQ File 01/84/050/00456/AM19/	ALC3/2018 INDIA PRIVATE LIMITED RLA File 01/84/050/00456/AM19/ :05/23/040/00447/AM19/	INDIA PRIVATE ALC3/2018 LIMITED 28.02.2019 RLA File C01/84/050/00456/AM19/ C05/3/040/00447/AM10/

Case No.:5/24/84- LC3/2018	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
Q File 01/84/050/00429/AM19/	RLA File :05/24/040/00573/AM19/	Lic.No/Date:0510409292	Defer Date: 02.05.2019
1	Q File 1/84/050/00429/AM19/	Q File RLA File 1/84/050/00429/AM19/ GLOBAL PRIVATE LIMITED	CC3/2018 GLOBAL PRIVATE LIMITED ALC3/2018 28.02.2019 Q File RLA File Lic.No/Date:0510409292

	Case No.:164/24/84- ALC3/2018	Party Name:KOTTEX INDUSTRIES PVT LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred			
212	HQ File :01/84/050/00588/AM19/	RLA File :52/24/040/00076/AM19/	Lic.No/Date:5210042914 10.01.2019	Defer Date: 02.05.2019			
	Decision: Committee considered the case as per agenda and observed that the cas automatically opened and hard copy still not received from RA, Surat. Committee deci ask RA to furnish the hard copy of the application. The case stands deferred for re-list 02.05.2019.						

	Case No.:29/24/84- ALC3/2018	Party Name:DAKS INDUSTRIES PRITEINITED	INDIA VATE	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00453/AM19/	RLA File :05/23/040/00458/A	M19/	Lic.No/Date:0510409310	Defer Date: 02.05.2019
	Decision: Committee consire-listing on 02.05.2019.	dered the case as per	agenda.	Committee decided to def	er the case fo

214	Case No.:165/24/84- ALC3/2018	Party Name:SURYA TEXTECH,	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File	RLA File	Lic.No/Date:2210016058	Defer Date:



:01/84/050/00589/AM19/ :22/24/040/00071/AM19/ 11.01.2019 02.05.2019

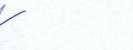
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Chandigarh. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for relisting on 02.05.2019.

EXPORTS CORPN		Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred	
HQ File :01/84/050/00438/AM19/	RLA File :05/24/040/00581/AM19/	Lic.No/Date:0510409320 14.01.2019	Defer Date: 02.05.2019	
Decision: Committee consire-listing on 02.05.2019.	dered the case as per agenda.		er the case for	

216	Case No.:4/24/84- ALC3/2018	Party Name:GAURAV INTERNATIONAL	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00428/AM19/	RLA File :05/23/040/00469/AM19/	Lic.No/Date:0510409363 16.01.2019	Defer Date: 02.05.2019
	Decision: Committee consire-listing on 02.05.2019.	dered the case as per agenda.	Committee decided to def	er the case for

Case N ALC3/	0.:6/24/84- 2018	SEA	Name:PREC MLESS APPA LTD	CISE ARELS	Meet No/Date:24/84 ALC3/2018 28.02.2019	1-	Status: Approved
HQ File :01/84/6 /	Englishment of the second	RLA:05/2	File 4/040/00584/	AM19/	Lic.No/Date:051040 16.01.2019	9347	
the norr	ns for the above ac	ill Dui	unis case.	Affer de	enda alongwith other tailed deliberation, Coler:	releva ommitt	nt papers and wen
S.No.	Export Product		Export Quantity		Import item	Quar	tity allowed
1.	Bra made out	of arns t 75	77000.000 Number	1.	Synthetic Yarn of Nylon 6, 66, Nylon / Spandex, Single (s &/or z twist), double or covered, of assorted counts	As ap	pplied
					20 mm Folded Elastic	wasta	to net + 1% ge on input of port product
					Bra Cups Ompliance of other usi	Net wasta	to net + 1% ge on input of

218 Case No.:166/24/84-	Party Name:S.B. INTERNATIONAL	Meet No/Date:24/84-	Status:
ALC3/2018		ALC3/2018	Deferred
			Deterred



		28.02.2019	
HQ File :01/84/050/00590/AM19/	RLA File :06/24/040/00062/AM19/	Lic.No/Date:0610039091	Defer Date: 02.05.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kanpur. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.

Case No.:16/24/84- ALC3/2018	Party Name:MAGNOLIA MARTINIQUE CLOTHING PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00440/AM19/	RLA File :05/24/040/00585/AM19/	Lic.No/Date:0510409372	Defer Date: 02.05.2019
	ALC3/2018 HQ File :01/84/050/00440/AM19/	ALC3/2018 MARTINIQUE CLOTHING PRIVATE LIMITED HQ File RLA File	ALC3/2018 MARTINIQUE CLOTHING PRIVATE LIMITED HQ File RLA File Lic.No/Date:0510409372

Case No.:36/24/84- ALC3/2018	Party Name:BROTHERS STRETCH YARN PVT. LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00460/AM19/	RLA File :05/23/040/00465/AM19/	Lic.No/Date:0510409380 18.01.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per listing on 02.05.2019.			efer the case for re

Case No.:167/24/84- ALC3/2018	Party Name:BIRLA CORPORATION LTD.,	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred	
HQ File :01/84/050/00591/AM19/	RLA File :02/24/040/00149/AM19/	Lic.No/Date:0210208931 18.01.2019	Account to the second s	
Decision: Committee considered the case as per agenda. Committee decided to defer the case for listing on 02.05.2019.				

222	Case No.:7/24/84- ALC3/2018	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00431/AM19/	RLA File :02/24/040/00152/AM19/	Lic.No/Date:0210208936 21.01.2019	Defer Date: 02.05.2019
	Decision: Committee consilisting on 02.05.2019.	Decision: Committee considered the case as per agenda. Committee decided to		

22	Case No.:170/24/84- ALC3/2018	Party Name: VERTERRA VENTURES	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00594/AM19/	RLA File :31/83/040/00167/AM19/	Lic.No/Date:3110067294 21.01.2019	Defer Date: 02.05.2019



opened and hard copy still not received from RA, Pune. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.

3/2018	GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
ile 4/050/00462/AM19/	RLA File :05/24/040/00596/AM19/	Lic.No/Date:0510409436 23.01.2019	Defer Date: 02.05.2019
2	1/050/00462/AM19/	PRIVATE LIMITED ile #/050/00462/AM19/ RLA File :05/24/040/00596/AM19/	PRIVATE LIMITED 28.02.2019 ile RLA File Lic.No/Date:0510409436 2007/24/040/00596/AM19/ 23.01.2019

	Case No.:171/24/84- ALC3/2018	Party Name:BHARAT SILKS	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
223	HQ File :01/84/050/00595/AM19/	RLA File :07/24/040/00248/AM19/	Lic.No/Date:0710114447 23.01.2019	Defer Date: 02.05.2019
	I man intil a copy still	idered the case as per agend	da and observed that the case sangalore. Committee decads deferred for re-listing on 0	was automatica

	Case No.:172/24/84- ALC3/2018	Party Name:BHARAT SILKS	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
226	HQ File :01/84/050/00596/AM19/	RLA File :07/24/040/00247/AM19/	Lic.No/Date:0710114449 23.01.2019	Defer Date: 02.05.2019

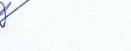
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.

	Case No.:173/24/84- ALC3/2018	Party Name:TEXPORT OVERSEAS PVT.LTD,	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
227	HQ File :01/84/050/00597/AM19/	RLA File :07/24/040/00251/AM19/	Lic.No/Date:0710114452 23.01.2019	Defer Date: 02.05.2019

Decision: considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.

228	Case No.:22/24/84- ALC3/2018	Party Name:RADNIK EXPORTS	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00446/AM19/	RLA File :05/24/040/00606/AM19/	Lic.No/Date:0510409469 24.01.2019	Defer Date: 02.05.2019
	Decision: Committee cons listing on 02.05.2019.	idered the case as per agenda	a. Committee decided to d	efer the case for re

220 C N 25/24/24			
229 Case No.:27/24/84-	Party Name: RADNIK	Meet No/Date:24/84-	Status: Deferred
			Status. Deletitu



ALC3/2018	EXPORTS	ALC3/2018 28.02.2019	
HQ File	RLA File	Lic.No/Date:0510409472	Defer Date: 02.05.2019
:01/84/050/00451/AM19/	:05/24/040/00613/AM19/	24.01.2019	

	Case No.:40/24/84- ALC3/2018	Party Name:RADNIK EXPORTS	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00464/AM19/	RLA File :05/24/040/00605/AM19/	Lic.No/Date:0510409470 24.01.2019	Defer Date: 02.05.2019
	Decision: Committee considered the case as per agenda. Committee decided to defer the case for relisting on 02.05.2019.			

	Case No.:174/24/84- ALC3/2018	Party Name: J.D. JONES & CO. PVT. LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
231	HQ File :01/84/050/00598/AM19/		Lic.No/Date:0210208939 24.01.2019	Defer Date: 02.05.2019
	Decision: Committee consilisting on 02.05.2019.	dered the case as per agenda	. Committee decided to d	efer the case for re

	Case No.:175/24/84- ALC3/2018	Party Name:RISHI TECHTEX LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
232	HQ File :01/84/050/00599/AM19/	RLA File :03/95/040/01093/AM19/	Lic.No/Date:0310826652 25.01.2019	Defer Date: 02.05.2019
	Decision: Committee cons	idered the case as per agend	a and observed that the case	was automatic

opened and hard copy still not received from RA, Mumbai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.

	Case No.:176/24/84- ALC3/2018	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred	
233	HQ File :01/84/050/00600/AM19/	RLA File :06/24/040/00064/AM19/	Lic.No/Date:0610039103 25.01.2019	Defer Date: 02.05.2019	
	Decision: Committee considered the case as per agenda. Committee decided to defer the case for relisting on 02.05.2019.				

Case No.:186/24/84- ALC3/2018	Party Name:SRI J J LAKSHMI & CO	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File	RLA File	Lic.No/Date:2610012872	Defer Date:
:01/84/050/00610/AM19/	:26/24/040/00015/AM19/	25.01.2019	02.05.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Visakhapatnam. Committee decided to ask RA to



furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.

	Case No.:177/24/84- ALC3/2018	Party Name:KASIM TEXTILE MILLS PVT. LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
235	HQ File :01/84/050/00601/AM19/	RLA File :35/24/040/00034/AM19/	Lic.No/Date:3510045476 28.01.2019	Defer Date: 02.05.2019
	Decision: Committee cons opened and hard copy still	idered the case as per agend not received from RA, Mada ation. The case stands deferr	a and observed that the case	was automatically

Case No.:11/24/84- ALC3/2018	Party Name:REAL KNIT FASHION	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00435/AM19/	RLA File :32/24/040/00052/AM19/	Lic.No/Date:3210078838 29.01.2019	Defer Date: 02.05.2019
I	ALC3/2018 HQ File 01/84/050/00435/AM19/	ALC3/2018 FASHION HQ File RLA File	ALC3/2018 FASHION ALC3/2018 ALC3/2018 28.02.2019 HQ File 01/84/050/00435/AM19/ RLA File Lic.No/Date:3210078838 29.01.2019

	Case No.:39/24/84- ALC3/2018	Party Name:STRAWBERRY STUDIO EXPORTS PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
237	HQ File :01/84/050/00463/AM19/	RLA File :05/24/040/00614/AM19/	Lic.No/Date:0510409499 29.01.2019	Defer Date: 02.05.2019
	Decision: Committee considered the case as per agenda. Committee decided to d listing on 02.05.2019.			efer the case for re

Case No.:178/24/84- ALC3/2018	Party Name:AGRIYAH SAFETY GEAR PVT. LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00602/AM19/	RLA File :06/24/040/00067/AM19/	Lic.No/Date:0610039108 29.01.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per listing on 02.05.2019.			efer the case for r

Case No.:26/24/84- ALC3/2018	Party Name:RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00450/AM19/	RLA File :05/24/040/00626/AM19/	Lic.No/Date:0510409532 30.01.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda listing on 02.05.2019.		a. Committee decided to de	efer the case for re-

Case No.:1/24/84- 240 ALC3/2018	Party Name:ULTRA DENIM PVT. LTD.	Meet No/Date:24/84- ALC3/2018	Status: Deferred
		28.02.2019	





HQ File :01/84/050/00425/AM19/	RLA File :08/24/040/00369/	'AM19/	Lic.No/Date:0810144445	Defer Date: 02.05.2019
Decision: Committee cons listing on 02.05.2019.	idered the case as po	er agenda	a. Committee decided to d	efer the case for re-

Case No.:37/24/84- ALC3/2018 241 HQ File :01/84/050/00461/AM19/	ALC3/2018	Party Name: ABHITEX INTERNATIONAL,	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	RLA File :05/23/040/00484/AM19/	Lic.No/Date:0510409548	And the Control of th	
	:01/84/050/00461/AM19/	:05/23/040/00484/AM19/ idered the case as per agenda	31.01.2019	02 05 2010

Case No.:180/24/84- ALC3/2018	Party Name:ULTRA DENIM PVT. LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00604/AM19/	RLA File :08/24/040/00370/AM19/	Lic.No/Date:0810144446 31.01.2019	Defer Date: 02.05.2019
Decision: Committee consilisting on 02.05.2019.	dered the case as per agenda		efer the case for re

243 H ⁰ :0 De	Case No.:181/24/84- ALC3/2018	Party Name: VRIJESH CORPORATION	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00605/AM19/	RLA File :03/95/040/01132/AM19	Lic.No/Date:0310826763	Defer Date: 02.05.2019
	The street interest copy still	HOLICLEIVEN FORM RA MA	ida and observed that the case mbai. Committee decided t rred for re-listing on 02.05.20	e was automatical

Case No.:182/24/84- ALC3/2018	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File:01/84/050/00606/AM19/	RLA File :05/24/040/00632/AM1	Lic.No/Date:0510409561 01.02.2019	Defer Date: 02.05.2019
Decision: Committee consilisting on 02.05.2019.		enda. Committee decided to d	efer the case for re

Case No.:183/24/84- ALC3/2018	CO. PVT. LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00607/AM19/			Defer Date: 02.05.2019
	ALC3/2018 HQ File	ALC3/2018 CO. PVT. LTD. HQ File RLA Fi	ALC3/2018 CO. PVT. LTD. ALC3/2018 28.02.2019 HQ File RLA File 101/84/050/00607/AM19/ 102/24/040/00152/AM19/ 102/24/040/00152/AM19/ 103/24/040/00152/AM19/

246 Case No.:184/24/84- Party Name: J.D. JONES & Meet No/Date: 24/84- Status: Deferred



ALC3/2018	CO. PVT. LTD.	ALC3/2018 28.02.2019	powerskip in the control of the cont
HQ File	RLA File	Lic.No/Date:0210208952	Defer Date: 02.05.2019
:01/84/050/00608/AM19/	:02/24/040/00156/AM19/	01.02.2019	

	Case No.:214/24/84- ALC3/2018	Party Name: VRIJESH CORPORATION	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
247	HQ File :01/84/050/00638/AM19/	RLA File :03/95/040/01131/AM19/	Lic.No/Date:0310826764 01.02.2019	Defer Date: 02.05.2019
		idered the case as per agendance received from RA, Mumation. The case stands deferred	a and observed that the case	was automatically

Case No.:23/24/84- ALC3/2018	Party Name:RADNIK EXPORTS	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
248 HQ File :01/84/050/00447/AM19/	RLA File :05/24/040/00631/AM19/	Lic.No/Date:0510409572	Defer Date: 02.05.2019
1	IQ File 01/84/050/00447/AM19/	EXPORTS IQ File 01/84/050/00447/AM19/ RLA File :05/24/040/00631/AM19/	EXPORTS ALC3/2018 EXPORTS ALC3/2018 28.02.2019

249	Case No.:24/24/84- ALC3/2018	Party Name:RICHA &	& CO	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00448/AM19/	RLA File :05/24/040/00636/AM	[19/	Lic.No/Date:0510409573 04.02.2019	Defer Date: 02.05.2019
	Decision: Committee consilisting on 02.05.2019.	dered the case as per ag			efer the case for re

Case No.:25/24/84- ALC3/2018	Party Name:RADNIK EXPORTS	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
IQ File)1/84/050/00449/AM19/	RLA File :05/24/040/00639/AM19/	01000000	Defer Date: 02.05.2019
1	Q File 1/84/050/00449/AM19/	Q File RLA File 1/84/050/00449/AM19/ :05/24/040/00639/AM19/	EXPORTS ALC3/2018 28.02.2019 Q File RLA File Lic.No/Date:0510409574

Case No.:35/24/84- ALC3/2018	Party Name:HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00459/AM19/	RLA File :05/23/040/00482/AM19/	Lic.No/Date:0510409566 04.02.2019	Defer Date: 02.05.2019
]	ALC3/2018 HQ File :01/84/050/00459/AM19/	PERFORMANCE TEXTILES PRIVATE LIMITED HQ File RLA File :01/84/050/00459/AM19/ :05/23/040/00482/AM19/	ALC3/2018 PERFORMANCE TEXTILES PRIVATE LIMITED RLA File 101/84/050/00450/AM10/ 25/20/054/2018 Lic.No/Date:0510409566



	Case No.:185/24/84- ALC3/2018	Party Name: VRIJESH CORPORATION	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
252	HQ File :01/84/050/00609/AM19/	RLA File :03/95/040/01004/AM19/	Lic.No/Date:0310826810 04.02.2019	Defer Date: 02.05.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Mumbai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.

Case No.:187/24/84- ALC3/2018	Party Name:ESSKAY CORPORATION	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00611/AM19/	RLA File :03/94/040/00663/AM19/		02 05 2010
Decision: Committee considered the case as per agend listing on 02.05.2019.		a. Committee decided to de	efer the case for re

	Case No.:188/24/84- ALC3/2018	Party Name:TRISHAKTI FISHNETS	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred	
254	HQ File :01/84/050/00612/AM19/	RLA File :23/24/040/00001/AM19/	Lic.No/Date:2310003756 05.02.2019		
	Decision: Committee considered the case as per opened and hard copy still not received from RA, Cuttack. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.				

C3/2018		Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
File /84/050/00613/AM19/	RLA File :05/23/040/00490/AM19/	06 00 0010	Defer Date: 02.05.2019
-	File 84/050/00613/AM19/	File RLA File 84/050/00613/AM19/ :05/23/040/00490/AM19/	File RLA File Lic.No/Date:0510409608

	Case No.:190/24/84- ALC3/2018	Party Name:GOVARDHAN OVERSEAS PVT. LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
256	HQ File :01/84/050/00614/AM19/	RLA File :07/24/040/00255/AM19/	Lic.No/Date:0710114522 07.02.2019	Defer Date: 02.05.2019

Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 05.12.2019 for ratification of norms against the RA. F.No. 07/24/040/00255/AM19. Committee decided to defer the case for re-listing on 02.05.2019.

257 Case No. 101/24/04			
257 Case No.:191/24/84-	Party Name:BOMBAY	Meet No/Date:24/84-	Status: Deferred



ALC3/2018	RAYON FASHIONS LIMITED	ALC3/2018 28.02.2019	
HQ File	RLA File	Lic.No/Date:0310826902	Defer Date: 02.05.2019
:01/84/050/00615/AM19/	:03/94/040/00847/AM19/	07.02.2019	

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Mumbai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.

	Case No.:192/24/84- ALC3/2018	Party Name:SURE SAFETY (INDIA) LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
258	HQ File :01/84/050/00616/AM19/	RLA File :34/24/040/00341/AM19/	Lic.No/Date:3410044865 08.02.2019	Defer Date: 02.05.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Vadodara. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.

	Case No.:193/24/84- ALC3/2018	Party Name:SURE SAFETY (INDIA) LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
259	HQ File :01/84/050/00617/AM19/	RLA File :34/24/040/00343/AM19/	Lic.No/Date:3410044866 08.02.2019	Defer Date: 02.05.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Vadodara. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.

	Case No.:194/24/84- ALC3/2018	Party Name:DHRUV GLOBALS LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
260	HQ File :01/84/050/00618/AM19/	RLA File :05/23/040/00479/AM19/	Lic.No/Date:0510409620 08.02.2019	Defer Date: 02.05.2019
	The state of the s		a. Committee decided to d	1

	Case No.:195/24/84- ALC3/2018	Party Name:VRIJESH CORPORATION	ALC3/2018 28.02.2019	Status: Deferred	
	HQ File :01/84/050/00619/AM19/	RLA File :03/95/040/01158/AM19/	Lic.No/Date:0310826938 08.02.2019	Defer Date: 02.05.2019	
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Mumbai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.				

Case No.:196/24/84- ALC3/2018	Party Name:DHRUV GLOBALS LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510409629	Defer Date:



:01/84/050/00620/AM19/	:05/23/040/00492/	AM19/	11.02.2019	02.05.2019
Decision: Committee cons listing on 02.05.2019.	idered the case as po	er agenda	a. Committee decid	ded to defer the case for re-

Case No.:197/24/84- ALC3/2018	Party Name: AMKO EXPORTS	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred			
HQ File :01/84/050/00621/AM19/	RLA File :05/23/040/00498/AM19/	Lic.No/Date:0510409630 11.02.2019	Defer Date: 02.05.2019			
Decision: Committee considered the case as per agend. Committee decided to defer the case for relisting on 02.05.2019.						

264	Case No.:198/24/84- ALC3/2018	Party Name:CONCEPT CLOTHING	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred	
	HQ File :01/84/050/00622/AM19/	RLA File :05/23/040/00500/AM19/	Lic.No/Date:0510409640 11.02.2019	Defer Date: 02.05.2019	
	Decision: Committee considered the case as per agenda. Committee decided to defer the case for relisting on 02.05.2019.				

	EXPORTS PRIVATE LIMITED.	ALC3/2018 28.02.2019	
e /050/00623/AM19/	RLA File :03/94/040/00979/AM19/		Defer Date: 02.05.2019
1	050/00623/AM19/	e RLA File :030/00623/AM19/ :03/94/040/00979/AM19/	e RLA File Lic.No/Date:0310826976

266	Case No.:200/24/84- ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
	HQ File	RLA File	Lic.No/Date:341004487	





:01/84/(9/	050/00624/AM1	:34/24/040/0	0313/AM1		1.02.2019	White and the second se
unougn	me details subm	inted in this	case and de	cided	nda alongwith other releved to ratify the Advance Auras detailed below:	ant papers and wer thorization issued i
S.No.	Export Product		Export Quantity		Import item	Quantity allowed
	DITTE CO.	973.580 MT	1.	POLYPROPYLENE GRANULES	899.998 MT	
			2.	PP ENTIRA ANTISTATIC MASTERBATCH	4.462 MT	
			3.	MASTERBATCH WHITE	Quantity of	

BULK CONTAIN CONTENT EXPORTS:POLYPI GRANULES:828.0 PP ENTIRA A	BULK CONTAINERS (NET		1.	POLYPROPYLENE GRANULES	899.998 MT
	EXPORTS:POLYPROPYLENE		2.	PP ENTIRA ANTISTATIC MASTERBATCH	4.462 MT
	PP ENTIRA ANTISTATIC		3.	MASTERBATCH WHITE	Quantity of import
	MASTERBATCH:3 MT, MASTERBATCH WHITE:6.13 MT, MASTERBATCH COLOUR:3.68 MT, POLYPROPYLENE FABRIC TAPE:5 MT, CONDUCTIVE BLACK:7 MT, LLDPE:73.34 MT, LDPE:31.43 MT, U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V.STABILISER):16 MT		4.	MASTERBATCH COLOUR	items 3,4,5 and 9
			5.	POLYPROPYLENE FABRIC TAPE	together = 12.237 MTs
			6.	CONDUCTIVE BLACK	7.200 MT
			7.	LLDPE	1.05 kg/kg content in export product
			8	LDPE	1.05 kg/kg content in export product
			9.	U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER) ppliance of other usual con	

267	Case No.:201/24/84- ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
	HQ File :01/84/050/00625/AM19/	RLA File :34/24/040/00314/AM19/	Lic.No/Date:3410044873 11.02.2019	





Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the Advance Authorization issued in this case as per comments of DPIIT dated 12.03.2019 as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed						
1.	FLEXIBLE INTERMEDIATE BULK CONTAINERS (NET	973.580 M.T	1.	POLYPROPYLEN E GRANULES	899.998 MT						
	CONTENT OF EXPORTS:POLYPROPYLENE		2.	PP ENTIRA MASTERBATCH	4.462 MT						
	GRANULES:828.00 MT, PP ENTIRA ANTISTATIC MASTERBATCH:3 MT, MASTERBATCH WHITE:6.13 MT, MASTERBATCH COLOUR:3.68 MT, POLYPROPYLENE FABRIC TAPE:5 MT, CONDUCTIVE BLACK:7 MT, LLDPE:73.34 MT, LDPE:31.43 MT, U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V.STABILISER):16 MT		3.	MASTERBATCH WHITE	Quantity of import items						
			4.	MASTERBATCH COLOUR	3,4,5 and 9 together = 12.237 MTs						
			5.	POLYPROPYLENE FABRIC TAPE							
			6.	CONDUCTIVE BLACK	7.200 MT						
									7.	LLDPE	1.05 kg/kg content in export product
			8.	LDPE	1.05 kg/kg content in export product						
			9.	U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)							

		Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:24/84-ALC3/2018 28,02,2019	Status: Approved
70	HQ File	RLA File	Lic.No/Date:3410044874 11.02.2019	





Decision: Committee considered the case as per agenda alongwith other relevant papers and went 8.through the details submitted in this case and decided to ratify the Advance Authorization issued in 9. this case as per comments of DPIIT dated 12.03.2019 as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	FLEXIBLE INTERMEDIATE BULK CONTAINERS (NET CONTENT OF	973.580 M.T	1.	POLYPROPYLENE GRANULES	899.998 MT
EXPORTS:POLYPROPYLENE GRANULES:828.00 MT, PP ENTIRA ANTISTATIC MASTERBATCH:3 MT, MASTERBATCH WHITE:6.13 MT, MASTERBATCH COLOUR:3.68 MT, POLYPROPYLENE FABRIC TAPE:5 MT, CONDUCTIVE BLACK:7 MT, LLDPE:73.34 MT,		2.	PP ENTIRA ANTISTATIC MASTERBATCH	4.462 MT	
	MASTERBATCH WHITE:6.13 MT,		3.	MASTERBATCH WHITE	Quantity of import items
	MT, POLYPROPYLENE FABRIC		4.	MASTERBATCH COLOUR	3,4,5 and 9 together =
	BLACK:7 MT, LLDPE:73.34 MT,	8	5.	POLYPROPYLENE FABRIC TAPE	12.237 MTs
8-1	LDPE:31.43 MT, U.V.STABILISER MASTERBATCH (FOR EXPORT		6.	CONDUCTIVE BLACK	7.200 MT
W	with U.V.STABILISER):16 MT		7.	LLDPE	1.05 kg/kg content in export product
			8.	LDPE	1.05 kg/kg content in export product
			9.	U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)	

269	Case No.:203/24/84- ALC3/2018	Party Name:S.K.L.EXPORTS,	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred	
	HQ File :01/84/050/00627/AM19/	RLA File :32/24/040/00055/AM19/	Lic.No/Date:3210078853	Defer Date: 02.05.2019	
	Decision: Committee considered the case as per agenda. Committee decided to defer the case re-listing on 02.05.2019.				

Case No.:204/24/84- ALC3/2018	Party Name:LIBAAS PRODUCTS	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00628/AM19/	RLA File :05/23/040/00497/AM19/	Lic.No/Date:0510409649 12.02.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.			

Case No.:205/24/84- 271 ALC3/2018	Party Name:BATAVIA EXIM PVT.LTD,	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
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HQ File :01/84/050/00629/AM19/	RLA File	Lic.No/Date:0710114539	Defer Date:
Decision: Committee and	10 112 110 10100230/AIVI19/	12.02.2019	02.05.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Banglore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.

	Case No.:206/24/84- ALC3/2018	Party Name:SALEHA INTERNATIONAL	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00630/AM19/	RLA File :06/24/040/00071/AM19/	Lic.No/Date:0610039117	Defer Date 02.05.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kanpur. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.

273	Case No.:208/24/84- ALC3/2018	Party Name:MEHLER ENGINEERED PRODUCTS INDIA PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00632/AM19/	RLA File :07/24/040/00241/AM19/	Lic.No/Date:0710114546 13.02.2019	Defer Date: 02.05,2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Banglore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.

Case No.:209/24/84- ALC3/2018	Party Name:RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00633/AM19/	RLA File :05/24/040/00659/AM19/	Lic.No/Date:0510409663 14.02.2019	
Decision: Committee cons for re-listing on 02.05.2019	idered the case as per agan	da. Committee decided to	02.05.2019 defer the cas

DUSTRIES ALC3/2018 Deferred 28.02.2019
Lic.No/Date:3510045486 Defer Date: 02.05.2019 Defer agenda. Committee decided to defer the case

276	Case No.:211/24/84- ALC3/2018	Party Name:REAL KNIT FASHION	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File	RLA File	Lic.No/Date:3210078863	Defer Date





:01/84/050/00635/AM19/	:32/24/040/00054/AM19/	14.02.2019	02.05.2019
Decision: Committee constre-listing on 02.05.2019.	idered the case as per agenda.	Committee decided	d to defer the case for

	Case No.:212/24/84- ALC3/2018	Party Name: AUTOLIV INDIA PVT. LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
- 1	HQ File :01/84/050/00636/AM19/	RLA File :07/24/040/00238/AM19/	Lic.No/Date:0710114554 14.02.2019	

277 Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 26.02.2019 along with application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:213/24/84- ALC3/2018	Party Name:ENKAY EXPORTS INDIA LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00637/AM19/	RLA File :06/24/040/00073/AM19/	Lic.No/Date:0610039119 14.02.2019	Defer Date: 02.05.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kanpur. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.

Case No.:215/24/84- ALC3/2018	Party Name:UNIRAY MEDICAL LLP	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00639/AM19/	RLA File :03/95/040/01216/AM19/	Lic.No/Date:0310827069 15.02.2019	Defer Date: 02.05.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Mumbai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.

	Case No.:216/24/84- ALC3/2018	Party Name:THE ALLEPPEY COMPANY LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00640/AM19/	RLA File :10/24/040/00094/AM19/	Lic.No/Date:1010060128 19.02.2019	Defer Date: 02.05.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Cochin. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.

281 Case No.:217/24/84-	Party Name:N Z	Meet No/Date:24/84-	Status:
ALC3/2018	SEASONAL WEAR	ALC3/2018	Deferred





William Control	DVT LTD	28.02.2019	
	PVT.LTD.	Lic.No/Date:0310827122	Defer Date:
HQ File	RLA FIIC		02.05.2019
:01/84/050/00641/AM19/	:03/93/040/01221/74	1 1 word that	the case was

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Mumbai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.

	A1 C3/2018	GOODACRE & SONS	ALC3/2018 28.02.2019	Status: Deferred
	RLA File	Lic.No/Date:1010060130	Defer Date: 02.05.2019	
282	HQ File :01/84/050/00642/AM19/	***************************************	19.02.2019	

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Cochin. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.

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283	Case No.:219/24/84- ALC3/2018	Party Name:RICHA		ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00643/AM19/	RLA File :05/24/040/00662/A	M19/	20.02.2017	02.05.2019
	Decision: Committee confor re-listing on 02.05.201	sidered the case as p 9.		da. Committee decided to	Status:
284	Case No.:220/24/84- ALC3/2018	Party Name:SURC HEALTHCARE I PVT. LTD.	SEINE	Meet No/Date:24/84- ALC3/2018 28.02.2019	Deferred
	HQ File :01/84/050/00644/AM19/	RLA File	/AM19/	Lic.No/Date:051040969 20.02.2019	02.05.2019
	Decision: Committee confor re-listing on 02.05.20	nsidered the case as	per age	nda. Committee decided	to defer the ca

Case No.:222/24/84- ALC3/2018	ALC3/2018	Status: Deferred
HQ File :01/84/050/00646/AM19/	21.02.2019	02.05.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, CLA, New Delhi. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for relisting on 02.05.2019.

Case No.:223/24/84- ALC3/2018	Party Name:MICROFIBER CORP.PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
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HO File	RLA File	Lic.No/Date:0310827189	Defer Date:
:01/84/050/00647/AM19/	:03/95/040/01224/AM19/	21.02.2019	02.05.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Mumbai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019

	Case No.:224/24/84- ALC3/2018	Party Name:GAURAV INTERNATIONAL	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00648/AM19/	RLA File :05/23/040/00520/AM19/	Lic.No/Date:0510409739 22.02.2019	Defer Date: 02.05.2019
	Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.			

	Case No.:225/24/84- ALC3/2018	Party Name:RADNIK EXPORTS	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
288	HQ File :01/84/050/00649/AM19/	RLA File :05/24/040/00677/AM19/	Lic.No/Date:0510409742 22.02.2019	Defer Date: 02.05.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, CLA, New Delhi. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for relisting on 02.05.2019

	Case No.:226/24/84- ALC3/2018	Party Name:FASHION ACCESSORIES	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
	HQ File :01/84/050/00650/AM19/	RLA File :05/23/040/00509/AM19/	Lic.No/Date:0510409774 25.02.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.



Minutes of manual cases considered by the Norms Committee -V In Meeting No.24/84 AM-19 dated 28.02.2019 actually held on 13.03.2019

<u>290.</u>

Case No.311	M/s . Strawberry Studio Exports Pvt. Ltd.
NC Meeting No. 24AM19 dated 28.02.2019	F.No. 01/84/050/00213/AM19/DES.V
RA F.No. 05/24/040/00301/AM19	Adv.Authorisation. No. 0510407566 dated 21.08.2018





Request for review / fixation of norms against the above said Adv. Authorisation

decided to defer the case for re-listing on 02.05.2019

Decision: Committee considered the case as per agenda alongwith other relevant papers. Committee decided to defer the case for re-listing on 02.05.2019.

291.

Case No.312	M/s . Madhu India Deco Ltd.
NC Meeting No. 24AM19 dated 28.02.2019	F.No. 01/84/162/00261/AM12/DES.V
Request for enhancement of Kraft	Paper wastage from 15.42% to 18.81% of 100% EOU
	ne case as per agenda alongwith other relevant papers. Committee

292.

Case No.313	M/s . Anand Merchandising Corporation
NC Meeting No. 24AM19 dated 28.02.2019	F.No. 01/84/171/00200/AM19/DES.V

Decision: Committee considered the case as per agenda alongwith other relevant papers. Committee decided to defer the case for re-listing on 02.05.2019.

293

Case No.314	M/s . Techfab (India) Industries Ltd.
NC Meeting No. 24AM19 dated 28.02.2019	F.No. 01/84/050/00315/AM19/DES.V

Decision: Committee considered the case as per agenda along with other relevant papers. Committee decided to defer the case for re-listing on 02.05.2019.

294.

Case No.315	M/s. N.C. John & Sons (P) Ltd.	
NC Meeting No. 24AM19 dated 28.02.2019	F.No. 01/84/050/00415/AM15/DES.V	

Decision: Committee considered the case as per agenda along with other relevant papers. Committee decided to defer the case for re-listing on 02.05.2019.

295.

Case No.316	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 24AM19 dated 28.02.2019	F.No. 01/84/171/00067/AM19/DES.V

Prior fixation of adhoc norms for the following export products under special advance licence scheme under para 4.04(a) 1 FTP 2015-20.

 Ladies Jacket made of 97% Cotton 3% Elastane Dyed Woven Fabric GSM 250 (Tolerance +/-10%) (Style No. 344J2129)

Decision: M/s Shahi Exports Pvt. Ltd. vide their letter dated 22.02.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

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Case No.317	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 24AM19 dated 28.02.2019	F.No. 01/84/171/00068/AM19/DES.V

Prior fixation of adhoc norms for the following export products under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

1. Ladies Shirt (Full Sleeve) made of 100% Cotton Yarn Dyed Corduroy Woven Fabric GSM 160 (Tolerance +/-10%) and 100% Cotton Yarn Dyed Corduroy Woven Fabric GSM 165 (Tolerance +/-10%), (Style No. AW1322)

Decision: M/s Shahi Exports Pvt. Ltd. vide their letter dated 18.02.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

297.

Case No. 318	M/s.Dharmesh Textiles Ltd.,
NC Meeting No.24/AM-19 dated 28.02.2019	F.No. 01/84/050/00191/AM19/DES-V
RA F.No. 33/24/040/00005/AM19	Adv. Authorisation No. 3310030461 dated 10.08.2018

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 19.11.2018 for amendment in inputs Sl. No. 1 & 6 decided by NC on 25.10.2018 has been referred to DPIIT. NC decided to wait for comments. The case stands deferred for re-listing on 02.05.2019.

298.

Case No.319	M/s. D'décor Home Fabrics Pvt. Ltd.
NC Meeting No. 24/AM19 dated 28.02.2019	F.No. 01/84/050/00002/AM19/DES-V
RA F.No. 03/94/040/00899/AM18	Adv.Authorisation. No. 0310818933 dated 06.02.2018
24.05.2018	SM from decision of NC in its meeting No.4/84 dated
Decision: Committee considered the clisting on 02.05.2019.	ase as per agenda. Committee decided to defer the case for re-

299.

Case No.320	M/s. Richa Global Exports Pvt. Ltd.
NC Meeting No. 24/AM19 dated 28.02.2019	F.No. 01/84/171/00070/AM19/DES-V

Prior fixation of adhoc norms for the following export products under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

- 1. Ladies Blouse of 100% Polyester Printed Woven Fabric GSM 95(+/-10%) (Style No.1708).
- Ladies Blouse of 100% Polyester Printed Woven Fabric GSM 95(+/-10%) (Style No. 1709).

Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 07.03.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved



the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

300.

Case No.321	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 24AM19 dated 28.02.2019	F.No. 01/84/171/00071/AM19/DES.V

Prior fixation of adhoc norms for the following export products under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

1. Gents Pullover with Hood made of 70% Cotton 30% Polyester Dyed Knitted Fabric GSM290 (Tolerance + or - 10%) (Style No. 851743).

Decision: M/s Shahi Exports Pvt. Ltd. vide their letter dated 06.03.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

301.

Case No.322	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 24AM19 dated 28.02.2019	F.No. 01/84/171/00072/AM19/DES.V

Prior fixation of adhoc norms for the following export products under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

 Mens Shirt (Full Sleeve) made of 97% Cotton 3% Elastane (Spandex) Dyed Woven Fabric GSM 201 (Tolerance +or – 10%) Style No. 103870

Decision: M/s Shahi Exports Pvt. Ltd. vide their letter dated 04.03.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

302

Case No.323	M/s . Radnik Exports
NC Meeting No. 24AM19 dated 28.02.2019	F.No. 01/84/171/00073/AM19/DES.V

Prior fixation of adhoc norms for the following export products under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

 Ladies Dress made of 100% Polyester Woven Dyed Fabric Width 56"GSM 100 +/-10%, (Style No. IMANI Dress)

Decision: M/s Radnik Exports vide their letter dated 12.03.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for

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fixation the norms again.
GSM should match in import and export.